Hindustan Times, Delhi, 11/02/2026
Page No: 18, Size: 5.95cm × 9.55cm

# NHRC flags stranded workers from India

NHRC, India took note of a report that at least 14 migrant workers from the Giridih, Hazaribagh and Bokaro districts of Jharkhand have been stranded in Dubai. Reportedly, a company engaged in transmission line work had employed them and seized their passports to block their journey back home. Their wages are also not being paid. The workers have appealed to the Govt of Jharkhand to facilitate their safe return to India. The Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights.

Hindustan Times, Delhi, 11/02/2026
Page No: 18, Size: 6.93cm × 7.75cm

## NHRC notes 807 missing persons cases in Delhi; only 235 traced so far

NHRC, India took suo moto cognisance of a report that 807 people went missing in the national capital during the first two weeks of Jan 2026, as per the Delhi Police data. They include 191 minors and 616 adults. The Police has traced 235 people and 572 remain untraced so far. The Commission observed that the contents of the report, if true, raise serious issues of violation of human rights.

SANDHYA TIMES, Delhi, 10/02/2026
Page No: 5, Size: 12.38cm × 19.84cm

# मानवाधिकार आयोग ने पुलिस और सरकार से मांगा जवाब

■ **सान्ध्य टाइम्स ब्यूरो।** दिल्ली में लोगों के अचानक गायब होने की बढ़ती घटनाओं पर 'राष्ट्रीय मानवाधिकार आयोग' ने कड़ा रुख अपनाया है। आयोग ने दिल्ली सरकार और पुलिस कमिश्नर को नोटिस भेजकर दो हफ्ते में जवाब मांगा है। आयोग ने पूछा है कि आखिर इतनी बड़ी संख्या में लोग कहां जा रहे हैं और प्रशासन उन्हें ढूंढने में नाकाम क्यों है?

**सिर्फ 14 दिनों का डरावना आंकड़ा :** साल 2026 के शुरुआती 14 दिनों (1 से 14 जनवरी) के भीतर ही दिल्ली से 807 लोग लापता हो गए हैं। इनमें 191 बच्चे और 616 बड़े लोग शामिल हैं। सबसे चिंता की बात यह है कि पुलिस इनमें से अब तक केवल 235 लोगों को ही ढूंढ पाई है, बाकी 572 लोगों का कुछ पता नहीं चला है।

**महिलाओं के लिए बढ़ता खतरा :** रिपोर्ट के मुताबिक, पिछले साल 2025 में भी दिल्ली से 24,508 लोग गायब हुए थे, जिनमें से 60 प्रतिशत संख्या महिलाओं की थी। पुलिस पिछले साल के करीब 9,000 लोगों को अब तक नहीं ढूंढ पाई है।

**प्रशासन को सख्त निर्देश :** आयोग ने इन बढ़ते आंकड़ों को मानव अधिकारों का उल्लंघन बताया है और प्रशासन को सुरक्षा मजबूत करने के सख्त निर्देश दिए हैं, ताकि मासूम बच्चों और महिलाओं को सुरक्षित रखा जा सके। **(नस)**

Deccan Chronicle, Chennai, 11/02/2026
Page No: 2, Size: 5.64cm × 17.30cm

OTHER STORY

# NHRC notice to TN govt over attack on 'migrant worker'

**New Delhi, Feb 10:** Nearly a month after a "migrant worker" was allegedly attacked by a group of four teenagers near Tiruttani railway quarters in Tamil Nadu, the NHRC has issued a show cause notice to the state government asking it to "trace" the victim at the earliest and provide him necessary medical treatment.In its notice, it has also asked as to why a compensation of Rs 2 lakh should not be recommended by the National Human Rights Commission, to be paid to the victim.

The notice, identified the victim as Suraj, a "migrant worker".

The Commission has received an intimation regarding "grave violence against a "migrant worker from Madhya Pradesh in Thiruvallur district, Tamil Nadu. The complainant further alleged that as per viral video evidence and police disclosures, the victim was threatened on a moving train," it says.

The NHRC has taken cognisance of the case under section 12 of the Protection of Human Rights Act, 1993, the show cause notice says. pti

Orrisa Post, Bhubaneshwar, 11/02/2026
Page No: 4, Size: 19.47cm × 28.20cm

ATTACK ON ODIA MIGRANT WORKER

# NHRC slams TN's response, seeks answer on negligence

AGENCIES

**New Delhi, Feb 10:** The National Human Rights Commission (NHRC) Tuesday criticised the Tamil Nadu (TN) government's response to the brutal attack on an Odisha migrant worker in Tiruttani, noting the delayed FIR and the victim's unexplained disappearance from the hospital without follow-up searches.

The NHRC has issued a notice to the Chief Secretary of the state after the youth, with serious injuries, disappeared from the hospital, and the Stalin government had no information about him.

In a disturbing incident that triggered widespread outrage, four 17-year-old drug-addicted boys brutally attacked an Odia man with a sickle near the Tiruttani railway station in Tiruvallur district in December last year. The victim was later identified as K Suraj (20), from Odisha.

NHRC member Priyank Kanoongo called the incident "the pinnacle of governmental ineptitude".

Taking to X, Kanoongo stated, "The MK Stalin government of the state has responded to our notice regarding the migrant worker Suraj, who was slashed with a sharp weapon in Tamil Nadu, stating that the victim left the hospital in an injured condition and has since disappeared, and the government now has no information about him."

- In a shocking incident that sparked outrage, four drug-addicted 17-year-olds allegedly attacked 20-year-old Odia youth K Suraj with a sickle near Tiruttani railway station in Tiruvallur district in December last year
- NHRC member Priyank Kanoongo said the attack occurred December 27, 2025, with the injured persons' statements recorded the same day, but the FIR was filed only on December 28, allegedly under pressure from social media

He mentioned that the attack occurred December 27, 2025, and statements from the injured were recorded on the same day. However, the FIR was filed only December 28, "under pressure from social media".

Kanoongo further stated that the immediate disappearance of the injured thereafter "raises serious questions about the government's functioning" as the administration, according to the NHRC member, did not even attempt to search for the injured or trace his family.

"Therefore, we have issued a notice to the Chief Secretary of the state with the following directives: Search for the injured and ensure his treatment is provided; explain why compensation of 2 lakh rupees should not be given to the victim? Provide details and clarification on the action taken against the negligence of the police and administration," he added.

**Source: https://timesofindia.indiatimes.com/city/bhubaneswar/orissa-hc-stays-ohrc-order-rs-5-lakh-compensation-for-sterilisation-failure-under-review/articleshow/128170583.cms**

Orissa HC stays OHRC order: Rs 5 lakh compensation for sterilisation failure under review

TNN | Feb 10, 2026, 11.54 PM IST

Cuttack: Orissa high court on Monday stayed an order of the Odisha Human Rights Commission (OHRC) directing the state to pay Rs 5 lakh compensation to a woman who became pregnant despite undergoing sterilisation under a govt family planning programme.

Issuing notice on a writ petition filed by the state, the bench of Justice S K Panigrahi stayed operation of the OHRC's May 21, 2024, order till the next date of hearing. The matter has been listed for further hearing on March 5.

The state argued that the case did not involve violation of human rights and that the complainant had alternative statutory remedies available under consumer protection law or civil law to seek damages for alleged medical negligence or deficiency of service. It was submitted that invocation of the commission's jurisdiction in such circumstances was legally misconceived.

The case pertains to D Banita Dora of Ganjam district, who had undergone tubectomy on July 7, 2021 at the Baranokei community health centre (CHC) under the family planning programme. The surgery was performed by a medical officer posted at Sheragada CHC. However, during a routine check-up at Digapahandi CHC on Jan 29, 2022, Dora was found to be pregnant.

She later underwent medical termination of pregnancy and received post-abortion care at the district headquarters hospital (DHH) in Berhampur.

Subsequently, a petition was submitted before the National Human Rights Commission on Jan 29, 2022 by Manas Samantaray seeking an inquiry into the alleged failure of sterilisation. The complaint was forwarded to OHRC on Feb 10, 2022. Dora also filed a separate complaint before OHRC in the same year.

After examining the matter, OHRC on May 21, 2024, recommended payment of Rs 5 lakh compensation to Dora and also advised initiation of departmental proceedings against the officials concerned.

Challenging the recommendation, state govt approached the HC on Feb 2 this year, contending that a compensation of Rs 60,000 had already been sanctioned in the woman's favour on Aug 30, 2024, under the Family Planning Indemnity Scheme for sterilisation failure.

**Source: https://timesofindia.indiatimes.com/city/delhi/from-grainy-pics-to-forensics-inside-police-unit-that-finds-missing-people/articleshow/128170499.cms**

From Grainy Pics To Forensics: Inside Police Unit That Finds Missing People

Feb 11, 2026, 01.07 AM IST

New Delhi: Head constables Amit and Upender sit before a flickering computer monitor at the nodal headquarters of the Anti-Human Trafficking Unit (AHTU) in Rohini, their eyes scanning a grainy photograph of a teenager who vanished from a bus terminal in Delhi three years ago. For them, this isn't just another file in a mountain of paperwork; it is a puzzle that spans the breadth of the country.

Over their two-year-long tenure at the unit, they have developed a sixth sense for the digital breadcrumbs left behind by the missing. They move seamlessly between the ZIPNet portal and the Vatsalya database, cross-referencing blurred CCTV stills with records from child care institutions (CCIs) in West Bengal and Odisha.

Both are part of the AHTU under Delhi Police crime branch, a force that has turned the desperate search for the lost into a data-driven science of reunion. The genesis of this specialised unit dates back to 2014, following a directive from the Union home ministry to create a bulwark against human exploitation. What began as a focused response to human trafficking has evolved into a sophisticated 18-unit network that blankets the NCT of Delhi.

From the bustling corridors of Indira Gandhi International airport to the sprawling railway terminuses, the AHTU operates with a mandate that covers the darkest corners of urban life: kidnapping, abduction, child labour, sexual abuse, and the rescue of those forced into begging. Stationed at Sector 16, Rohini, the AHTU acts as the central nervous system for these operations, coordinating with district units and non-governmental organisations to ensure no child falls through the cracks of a fragmented bureaucracy.

For police commissioner Satish Golcha and special CP (crime) Devesh Srivastava Police, the AHTU is a high-priority unit that functions with a lean but elite force of inspectors, sub-inspectors and subordinate staff who treat every missing person report not as a statistic, but as a ticking clock.

The AHTU's methodology is a blend of rigorous legal enforcement and empathetic social intervention. When a minor goes missing in Delhi, the machinery of the AHTU begins to grind within minutes. The law dictates the immediate registration of an FIR, but the unit's internal protocols go further.

Within 24 hours, the details of the missing child are broadcast across ZIPNet and the Vatsalya portal, making the information instantly accessible to every police station in the city. This digital net is cast wide, involving the State Crime Records Bureau, the National Crime Records Bureau and the CBI, when necessary.

The most effective work often happens on the ground though. Officers like assistant sub-inspector Gopal Krishan, who has spent seven years in the unit, know that the digital trail is only half the battle. Krishan has personally traced more than 750 missing or kidnapped persons, often travelling to remote villages in Bihar or Rajasthan to follow a lead. His work has earned him six Asadharan Karya Puraskar (AKP) awards. His colleagues like head constables Sukanya and Seema Tyagi are also celebrated cops in this domain.

The legal framework under which these officers operate has recently transitioned to the provisions of Bharatiya Nyaya Sanhita, specifically sections addressing kidnapping and trafficking, alongside Juvenile Justice Act and Pocso Act. This legal arsenal allows the AHTU to not only find the missing, but also to dismantle the syndicates that profit from their absence.

The unit's investigations are often monitored by high-level bodies like National Human Rights Commission and Delhi Commission for Women, ensuring that a victim-centric approach remains the priority.

"This is particularly crucial in habeas corpus petitions assigned by Delhi High Court, where the AHTU is tasked by

the judiciary to produce a missing individual who may have been held against their will for years," explained an officer. The success rate in such cases is a point of pride for the unit and reflects inter-agency coordination.

One of the most effective strategies in the AHTU's toolkit is the implementation of focused campaigns like Operation Muskan and Operation Milap. These month-long drives are designed to saturate the search effort, focusing specifically on children lodged in CCIs who may have been unable to communicate their origins. During these operations, officers become detectives of identity, using old photographs, half-remembered names of villages, or even distinct scars to link "unclaimed" children with "missing" reports.

The vulnerability of children aged under 14 is given special emphasis, as they are the most at risk of being absorbed into labour or trafficking rings. The effectiveness of these drives was vividly demonstrated in Dec 2025, when a special drive ordered by special CP (crime) Devesh Srivastava led to the tracing of a staggering 795 missing persons and children in a single month.

"The AHTU's work also extends to prevention, with awareness campaigns in slums and schools, sensitising RWAs to the safety measures that can prevent a child from being snatched in the first place. Between 2020 and July 2025, the unit successfully traced over 1,100 minor children," said a DCP-rank officer.

A significant portion of these were adolescent girls, a demographic that faces a unique set of perils. The tracing of these persons often requires the AHTU to navigate complex social realities, including the monitoring of placement agencies that provide domestic helps, which can sometimes serve as fronts for exploitation.

To maintain the highest standards of operation, in early 2025, the AHTU sought and achieved IS/ISO 9001:2015 certification from the Bureau of Indian Standards. "This certification is more than a badge of honour; it is a validation of the unit's transparency and quality-driven framework, making it a rare example of a police unit that operates with the administrative precision of a high-end corporation," said special CP Srivastava.

Ultimately, the story of the AHTU is not found in the ISO certificates or the technical portals, but in the moments of reunion that happen in the quiet corners of the Rohini office. It is found in the look on a mother's face when she sees a child she thought was lost forever, and in the satisfaction of an officer like Sukanya or Gopal Krishan as they close a file that has been open for years, ensuring that in the vast, chaotic landscape of the national capital, no one stays missing forever.

**Source: https://timesofindia.indiatimes.com/city/hyderabad/50-yrs-after-abolition-bonded-labour-survivors-in-telangana-still-wait-for-justice/articleshow/128171654.cms**

# 50 yrs after abolition, bonded labour survivors in Telangana still wait for justice

Feb 11, 2026, 02.15 AM IST

Hyderabad: Fifty years after bonded labour was formally abolished, Telangana's records point to a stark reality: Rescue has outpaced justice. As India marked the golden jubilee of the Bonded Labour System Abolition Act on Feb 9, official data shows that while hundreds of workers have been pulled out of exploitative conditions in recent years, most survivors have never received the legal recognition or rehabilitation guaranteed under the law.

Data compiled by a group of NGOs under Trilinga Coalitions reveals that between 2021 and 2025, at least 673 bonded labourers were rescued across Telangana. They were found in sectors ranging from road and canal construction and agriculture to brick kilns, irrigation works, fishing, domestic servitude, cement mixing and sheep grazing.

## Only 107 got assistance

Yet, govt records accessed by civil society groups show that only 216 survivors were issued release certificates, the foundational legal document under the Bonded Labour System Abolition Act. Fewer still—just 107 people—received immediate rehabilitation assistance, despite explicit provisions under the central sector scheme for rehabilitation of bonded labourers.

Philip Isadore, director of Divya Disha, an NGO, told TOI that release certificates mean far more than procedural paperwork. They legally extinguish bonded debt, formally recognise survivors as victims of a crime, and open the door to compensation, housing, pensions, livelihood schemes and protection from retaliation.

Without them, survivors are effectively locked out of state support systems. "As of early 2025, at least 109 identified bonded labour survivors in Telangana are still awaiting rehabilitation, stuck in administrative delays and, in some cases, pending trials," he explained.

## No mandatory steps

Civil society groups argue that the problem is not the absence of law, but the manner in which rescues are conducted. In many instances, bonded labourers are identified only after formal complaints or interventions by bodies such as the National Human Rights Commission or the state legal services authority.

Once removed from worksites, officials often move quickly to send survivors back to their home villages—sometimes across districts or even states—without completing mandatory steps such as registering FIRs, issuing release certificates or initiating rehabilitation.

Under the Act, responsibility for identification, release and rehabilitation rests with district magistrates, revenue authorities, labour departments and vigilance committees. In practice, however, bonded labour is frequently treated as a labour department issue alone.

## Lack of state action plan

The absence of a state action plan or a clear standard operating procedure has left frontline officials uncertain about roles, timelines and accountability, resulting in fragmented implementation and uneven outcomes for survivors.

Activists point out that this institutional gap has consequences beyond paperwork. Without formal release and rehabilitation, survivors remain vulnerable to re-trafficking, intimidation by former employers and economic distress that can push them back into exploitative labour arrangements.

Survivor groups meanwhile say official success continues to be measured by the number of rescues rather than by long-term outcomes.

**Source: https://www.hindustantimes.com/india-news/15-cholera-cases-in-3-days-in-jamnagar-pipeline-leakage-suspected-101770731793641-amp.html**

# 15 cholera cases in 3 days in Jamnagar, pipeline leakage suspected

By HT Correspondent, Ahmedabad
Updated on: Feb 10, 2026 07:26 pm IST

The cases were detected in a settlement in Jamnagar where health authorities suspect contamination of drinking water due to leakage from an illegal drainage pipeline

Fifteen cholera cases have been confirmed in Jamnagar, Gujarat in the last three days, health officials said on Tuesday. Another 15 patients with diarrhoea and vomiting have been admitted to the government hospital and are under observation, and their test results are awaited, said an official at Jamnagar Municipal Corporation. No deaths have been reported so far.

"We have taken containment measures and no new cases have been reported in the last 24 hours. There have been no fatalities and the condition of all patients is stable. A total of 66 patients were admitted over the past few days as suspected cholera cases. Some have been discharged, some have tested positive, and test results of a few patients are still awaited," Jamnagar district collector K B Thakkar said.

The cases were detected in a settlement in Jamnagar where health authorities suspect contamination of drinking water due to leakage from an illegal drainage pipeline, according to a civic official.

The area is known as Dhararnagar and derives its name from the Gujarati word "dharar", a colloquial term used locally to describe forceful or unauthorised occupation. Officials said the unauthorised nature of the settlement has resulted in weak sanitation and drainage systems, increasing the risk of waterborne diseases.

Dr Nilam Patel, additional director (public health) in the Gujarat health department, said there have been cases of cholera in Jamnagar and that under public health norms, even a single confirmed cholera case is treated as an outbreak. He said this approach is followed because the disease can spread rapidly through contaminated water if not contained at an early stage.

Cholera is an acute diarrhoeal disease caused by consumption of food or water contaminated with the bacterium Vibrio cholerae. It can lead to severe dehydration if untreated, though prompt medical care and rehydration prevent fatalities in most cases.

The cholera cases come nearly a month after a typhoid outbreak in Gandhinagar exposed cracks in water and sanitation infrastructure in the state capital. Multiple leaks in water and sewage pipelines were reported across the city, triggering a surge in typhoid cases concentrated in several sectors. Investigations found mixing of drinking water with sewage due to damaged and leaking pipelines. Health authorities there confirmed dozens of active cases linked to contaminated drinking water, and the National Human Rights Commission has sought a detailed report from the state government on the situation.

Patel said preventive measures in Jamnagar have been initiated, including chlorination of water sources, active surveillance in the affected locality, deployment of medical teams at the local level and distribution of oral rehydration salt packets from house to house. Health workers are monitoring residents for symptoms and collecting samples to assess the extent of the spread.

Mathrubhumi, Online News, 11/02/2026

**Source: https://english.mathrubhumi.com/amp/news/india/nhrc-issues-notice-to-tamil-nadu-government-over-attack-on-migrant-worker-seeks-to-trace-victim-e367kylo**

NHRC issues notice to Tamil Nadu government over attack on migrant worker, seeks to trace victim

News Desk | Updated: 10 February 2026, 05:53 PM IST

New Delhi: The National Human Rights Commission (NHRC) has issued a show-cause notice to the Tamil Nadu Government in connection with the alleged attack on a migrant worker in Thiruvallur district, directing the state police to trace the victim and ensure that he receives necessary medical care.

The incident, which reportedly took place on December 27 near the Tiruttani railway quarters, involved the alleged assault of a migrant worker identified as Suraj by four minors. The NHRC has also sought an explanation from the state on why compensation of ₹2 lakh should not be recommended for the victim.

According to the Commission, the victim was initially admitted to the Thiruvallur Government Hospital and later referred to the Rajiv Gandhi Government General Hospital in Chennai for advanced treatment. However, hospital records indicate that he left the facility on the same day against medical advice, and his current whereabouts remain unknown.

The NHRC noted that it received information about the incident through a complaint alleging serious violence against a migrant worker from Madhya Pradesh. The complaint further stated that the victim was threatened on a moving train, forcibly taken to a secluded area near a railway station, and attacked with a sharp weapon. The assault was allegedly filmed by the attackers, with one of them seen making a ‘victory’ gesture in the video.

Tamil Nadu Police had earlier said that the four accused, all aged around 17, were apprehended on December 28 and produced before the Juvenile Justice Board. Following the Board’s directions, three were sent to a juvenile home, while one was released into parental custody.

Taking cognisance of the case under Section 12 of the Protection of Human Rights Act, 1993, the NHRC observed that the victim’s disappearance from a state-run hospital and the failure to ensure his treatment reflected serious lapses and gross negligence on the part of the state machinery.

The Commission also flagged an unexplained delay in registering the FIR, noting that while the victim’s statement was recorded on December 27, the case was registered only the following day. It said the sequence of events raised serious concerns warranting strict investigation.

The NHRC has directed the Tamil Nadu Director General of Police to ensure that the victim is traced at the earliest and provided medical treatment, including post-trauma counselling. It has also asked the Chief Secretary to respond within seven days and ensure reimbursement of medical expenses, if any.

In addition, the Commission has instructed its Director General (Investigation) to collect facts from the authorities concerned within two days and place them on record. A copy of the proceedings has also been forwarded to the Union Ministry of Home Affairs for information and necessary action. There was no immediate response from the Tamil Nadu government.

PTI

**Nagaland Tribune, Online News, 11/02/2026**

**Source: https://nagalandtribune.in/migrant-worker-attack-case-nhrc-slams-tn-govts-response-seeks-clarification-on-negligence/**

# Migrant worker attack case: NHRC slams TN govt's response, seeks clarification on negligence

IANS | February 10, 2026 | New Delhi

The National Human Rights Commission (NHRC) on Tuesday criticised the Tamil Nadu government's response to the brutal attack on an Odisha migrant worker in Tiruttani, noting the delayed FIR and the victim's unexplained disappearance from the hospital without follow-up searches.

The NHRC has issued a notice to the Chief Secretary of the state after the youth, with serious injuries, disappeared from the hospital, and the Stalin government had no information about him.

In a disturbing incident that triggered widespread outrage, four 17-year-old drug-addicted boys brutally attacked an Odia man with a sickle near the Tiruttani railway station in Tiruvallur district in December last year. The victim was later identified as K. Suraj (20), from Odisha.

NHRC member Priyank Kanoongo called the incident "the pinnacle of governmental ineptitude".

Taking to X, Kanoongo stated, "The M.K. Stalin government of the state has responded to our notice regarding the migrant worker Suraj, who was slashed with a sharp weapon in Tamil Nadu, stating that the victim left the hospital in an injured condition and has since disappeared, and the government now has no information about him."

He mentioned that the attack occurred on December 27, 2025, and statements from the injured were recorded on the same day; however, the FIR was filed only on December 28, "under pressure from social media".

Kanoongo further stated that the immediate disappearance of the injured thereafter "raises serious questions about the government's functioning" as the administration, according to the NHRC member, did not even attempt to search for the injured or trace his family.

"Therefore, we have issued a notice to the Chief Secretary of the state with the following directives: Search for the injured and ensure his treatment is provided; explain why compensation of 2 lakh rupees should not be given to the victim? Provide details and clarification on the action taken against the negligence of the police and administration," he added.

**Source: https://www.news18.com/photogallery/india/how-safe-are-women-in-gyms-nhrc-seeks-data-from-states-ws-kl-9892516.html**

How Safe Are Women In Gyms? NHRC Seeks Data From States

Curated By : Diksha Modi
Translation Desk
Last Updated: February 10, 2026, 17:26 IST

NHRC has urged the Sports Authority of India to address sexual harassment and health risks at gyms, seeking stricter regulations, and trainer checks

In response to a series of serious complaints of sexual harassment involving women, girls and teenagers at gyms and fitness centres across several states, the National Human Rights Commission (NHRC) has taken a firm stand, terming the incidents a grave violation of human rights. The commission has issued notices to the chief secretaries of all states and Union Territories, seeking detailed reports on the functioning and regulation of fitness establishments. The Ministry of Youth Affairs and Sports and the Sports Authority of India (SAI) have also been asked to submit information on existing guidelines and monitoring mechanisms. (News18 Hindi)

According to information placed before the commission, some trainers at gyms and fitness centres are allegedly misusing the trust and authority associated with their roles. Several complaints point to instances of inappropriate behaviour and sexual harassment targeting women and underage girls. In many cases, victims are unable to come forward due to fear, shame and social pressure, making the problem largely underreported. (News18 Hindi)

The NHRC has observed that the absence of clear and uniform regulations governing the gym and fitness industry has worsened the situation. In several states, there are no standardised norms for opening and operating fitness centres. Trainers are often hired without proper background verification, creating opportunities for individuals with questionable intentions to gain access to women and children. (News18 Hindi)

Apart from safety concerns, the commission has also raised alarms about health risks associated with the unregulated fitness sector. It noted that many gyms are selling food supplements without proper quality checks or approvals, while incorrect training methods are leading to serious health complications. Teenagers and young adults, in particular, are reportedly consuming such supplements without adequate knowledge, resulting in hormonal and physical issues. (News18 Hindi)

Through its notices, the commission has sought detailed information from state authorities on the rules governing the establishment of gyms and fitness centres, the qualifications required for trainers, the process of background verification, and the licensing system in place. It has also asked what mechanisms exist for addressing complaints and what action is taken when violations are reported. (News18 Hindi)

Simultaneously, the NHRC has written to the Sports Ministry and the Sports Authority of India to understand what national-level guidelines are in place to regulate and monitor fitness and training centres. The objective, the commission stated, is to ensure that exploitation does not take place under the guise of sports and fitness. (News18 Hindi)

Emphasising that the safety of women and children must remain a top priority, the commission underlined that spaces meant to promote health and well-being should not become sites of fear and insecurity. It has urged states to take immediate corrective measures and adopt a zero-tolerance approach towards harassment and misconduct. (News18 Hindi)

Sources indicate that the commission may push for the creation of uniform national guidelines based on the responses received. These could include mandatory certification and training standards for trainers, greater

representation of female trainers, installation of CCTV cameras, dedicated complaint helplines, and regular inspections of fitness facilities. (News18 Hindi)

The NHRC has further expressed concern that many trainers currently operate without any recognised standards, exposing people to unsafe exercise practices that pose serious health risks. The widespread availability and use of illegal and uncertified food supplements has also been flagged as a growing threat. The commission has asked state governments to clarify what steps are being taken to curb such practices and what action is being initiated against violators. (News18 Hindi)

Tribune India, Online News, 11/02/2026

**Source: https://www.tribuneindia.com/news/india/nhrc-notice-to-tamil-nadu-govt-over-assault-of-migrant-worker/**

NHRC notice to Tamil Nadu Govt over assault of migrant worker

According to reports, four 17-year-old drug-addicted boys brutally attacked the migrant worker with a sickle near the Tiruttani railway station

Tribune News Service | New Delhi, Updated At : 03:45 PM Feb 10, 2026 IST

The National Human Rights Commission (NHRC) has shot off a notice to the Tamil Nadu Government over the alleged assault of a migrant worker by four minors in Tiruvallur district of the state.

"... the Commission received an intimation regarding grave violence against a migrant worker from Madhya Pradesh in Tiruvallur district, Tamil Nadu. The complainant further alleged that the victim was threatened on a moving train. He was forcibly taken to a secluded spot near a railway station, where the victim was brutally attacked with sickles by four minors and these assailants filmed the assault themselves, and one is seen flashing a 'victory' sign," the notice read.

The notice, sent to the chief secretary on Monday, also called for an independent inquiry, strict legal action, Rs 2 lakh compensation for the victim, and protection of migrant workers.

The human rights body also questioned the delayed FIR and the victim's unexplained disappearance from the hospital without follow-up searches. Itasked the Tamil Nadu Director General of Police to submit an explanation within seven days and to trace the victim at the earliest.

NHRC member Priyank Kanoongo called the incident the "pinnacle of governmental ineptitude".

"Regarding the case of Suraj, a migrant worker in Tamil Nadu who was stabbed with a sharp-edged weapon, the @mkstalin government has replied to our notice that the victim had left the hospital in an injured condition and disappeared and the government is no longer aware of his whereabouts," he said in a post on X.

"The government has not even made any effort to find the injured person or trace his family. Therefore, we have issued a notice to the Chief Secretary of the state," he added.

According to reports, four 17-year-old drug-addicted boys brutally attacked the migrant worker with a sickle near the Tiruttani railway station in Tiruvallur district on December 27 last year. The victim was later identified as Suraj (20).

They also said that the FIR in the case was only registered on December 28, a day after the incident.

The Commission has termed this a serious lapse of the state machinery and a violation of the victim's right to life and dignity under Article 21 of the Constitution.

The Chief Secretary has been directed to submit a detailed explanation and action-taken report on the negligence and lapses on the part of the state police and administration.

The Print, Online News, 11/02/2026

**Source: https://theprint.in/india/nhrc-issues-notice-to-tn-govt-over-attack-on-migrant-worker-asks-state-police-to-trace-victim/2851056**

NHRC issues notice to TN govt over attack on 'migrant worker', asks state police to 'trace' victim

PTI | 10 February, 2026 04:50 pm IST

New Delhi, Feb 10 (PTI) Nearly a month after a "migrant worker" was allegedly attacked by a group of four teenagers near Tiruttani railway quarters in Tamil Nadu, the NHRC has issued a show cause notice to the state government asking it to "trace" the victim at the earliest and provide him necessary medical treatment.

In its notice, it has also asked as to why a compensation of Rs 2 lakh should not be recommended by the National Human Rights Commission, to be paid to the victim.

The notice, identified the victim as Suraj, a "migrant worker".

Tamil Nadu police officials on December 30 had said that the four teenagers, aged about 17, were apprehended on December 28, and produced before the Juvenile Justice Board. And based on the orders of the Board, three of them were sent to a juvenile home while the fourth was handed over to the custody of his parents.

"On December 28, Thirivallur Govemment Hospital referred him to Rajiv Gandhi Government General Hospital, Chennai, for advanced medical care. However, as per the records obtained from Rajv Gandhi Goverment Hospital, it is found that the victim left the hospital on the same day against medical advice," reads the notice dated February 9.

The Commission has received an intimation regarding "grave violence against a "migrant worker from Madhya Pradesh in Thiruvallur district, Tamil Nadu. The complainant further alleged that as per viral video evidence and police disclosures, the victim was threatened on a moving trainm" it says.

The complainant also alleged that the victim was forcibly taken to a secluded spot near a railway station, where he was brutally attacked with a sharp object by four minors, and these assailants filmed the assault themselves, and one is seen flashing a 'victory' sign in the video, it adds.

The NHRC has taken cognisance of the case under section 12 of the Protection of Human Rights Act, 1993, the show cause notice says.

The complainant sought the intervention of the Commission and requested for an independent inquiry, strict legal action, and compensation for victim and protection of migrant workers, it further said.

Considering the serious condition of the victim, he was referred to the higher medial facility, however, "he left the hospital against medical advice and his whereabouts still not known".

This reflects a "serious lapse" on the part of the state machinery, and "gross negligence" which "failed to ensure adequate safeguarding, monitoring, or support to the victim, thereby attracting human rights scrutiny," the rights panel said.

There was no immediate reaction from the Tamil Nadu government.

"Evidently, in the present case, the state has failed to provide medical care and security to the victim, thereby violated victim's fundamental rights," it charged.

Though, the alleged violence was committed by private individuals, "matter still falls under the scope of human rights violations due to state's subsequent failure in providing medical care, protection and rehabilitation of the victim," it says.

The Commission on February 9, after considering relevant reports, has directed its registry to issue a show cause notice to the chief secretary of the government of Tamil Nadu, asking as to why a compensation of Rs 2 lakh should not be recommended by the Commission to be paid to the victim, it says, and sought response within seven days.

“The Chief Secretary, Government of Tamil Nadu, shall ensure that all necessary medical treatment is provided to the victim,” it adds.

Further, post-trauma counselling shall also be provided. It shall also be ensured that the government “reimburses” the cost of treatment availed by the victim, if any.

Further, upon perusal of the record, it appears that the alleged incident occurred on December 27, whereas an FIR was registered only on the next day, despite the admitted position that the statement of the victim had already been recorded on December 27, it says.

“Thus, there is an unexplained delay in the registration of the FIR. Moreover, on the very same day, the victim went missing. The victim’s disappearance from a state-run regulated medical facility raises serious concerns and reflects a grave lapse, which is directly attributable to the law enforcement agency requiring strict investigation,” the notice says.

The NHRC has also directed the director general of police of Tamil Nadu, shall “further ensure that the victim is traced at the earliest” and is provided necessary medical treatment.

Further, considering the gravity and seriousness of the matter, and since the whereabouts of the victim are not known, let a direction be issued to the DG (Investigation) of the NHRC to “telephonically collect the facts of the case” from the authorities concerned and thereafter place the same on record for further consideration, within two days, it adds.

“In addition to above, a copy of this proceeding, be also sent to the Secretary, Ministry of Home Affairs, government of India, for information and necessary action,” it says. PTI KND NB NB

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

**Source: https://www.chinimandi.com/nhrc-takes-suo-motu-cognizance-of-missing-people-in-delhi/**

NHRC takes suo motu cognizance of missing people in Delhi

By ChiniMandi - February 10, 2026

The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report that 807 people went missing in the national capital during the first two weeks of January 2026, as per the Delhi Police data. They include 191 minors and 616 adults.

The Police has traced 235 people, and 572 remain untraced so far.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police, Delhi, calling for a detailed report on the matter within two weeks.

According to reports, a total of 24,508 people were reported missing in Delhi in 2025. Among them, sixty per cent were women.

The police could trace 15,421 missing people, while 9,087 cases are still unresolved. The data has also highlighted the risk being faced by teenagers, as more than 5,000 teenagers, of which about 3500 were girls, had gone missing every year since 2016.

**Source: https://hindupost.in/media/nhrc-steps-in-over-netflixs-ghooskhor-pandat-that-attempts-to-normalize-brahmin-hate/**

NHRC Steps In Over Netflix's 'Ghooskhor Pandat' That Attempts To Normalize Brahmin Hate

February 10, 2026 | Web Desk

"NHRC Steps In Over Netflix's 'Ghooskhor Pandat' That Attempts To Normalize Brahmin Hate", The Commune, February 05, 2026

"The National Human Rights Commission of India (NHRC) has intervened in a growing controversy surrounding a proposed Netflix film/series titled Ghooskhor Pandat, directing the Ministry of Information and Broadcasting to conduct an expedited inquiry into allegations that the show promotes caste-based stereotyping and could trigger social discord.

Taking suo motu cognisance of a formal complaint, the Commission issued a notice under provisions of the Protection of Human Rights Act, 1993, asking the ministry to submit a detailed Action Taken Report within two weeks. The directive places scrutiny on the content review and compliance mechanisms of streaming platform Netflix in the Indian regulatory context.

The complaint was filed by Sanjeev Newar, founder of the social media entity Gems of Bollywood. He alleged that the proposed title, "Rishwatkhor Pandit" (also referenced in the complaint as "Ghooskhor Pandit"), which translates to "a Brahmin who is habitually corrupt and takes bribes," is inherently discriminatory....."

Read full article at thecommunemag.com

**Source: https://www.news18.com/amp/india/nhrc-slams-tamil-nadu-govts-response-in-migrant-worker-attack-case-seeks-clarification-ws-de-9891831.html**

NHRC Slams Tamil Nadu Govt's Response In Migrant Worker Attack Case, Seeks Clarification

Curated By : News Desk
News18.com
Last Updated: February 10, 2026, 13:10 IST

The incident reportedly took place on December 27 last year, and the victim's statement was recorded on the same day. However, the FIR was registered the next day.

Over a month after a migrant worker from Odisha was assaulted in Tamil Nadu, the National Human Rights Commission (NHRC) has issued a show cause notice to Tamil Nadu Chief Secretary and has directed to ensure all necessary medical treatment, post-trauma counselling, and reimbursement of any treatment costs for the victim.

NHRC further noted the delayed FIR registration and the sudden disappearance of the victim from the hospital without follow-up searches. In regards to this, the commission asked the Tamil Nadu Director General of Police to submit an explanation within seven days and to trace the victim at the earliest.

The Tamil Nadu government has been informed about the migrant worker Suraj, who was brutally attacked with sharp weapons, left the hospital in an injured condition and has since gone missing, with no current information available about him.

The incident reportedly took place on December 27 last year, and the victim’s statement was recorded on the same day. However, the FIR was registered the next day after pressure was built up on social media.

NDRC has accused the state authorities of not making effective efforts to trace the injured victim or identify his family members.

The Commission has termed this a serious lapse of the state machinery and a violation of the victim’s right to life and dignity under Article 21 of the Constitution.

The Chief Secretary has been directed to submit a detailed explanation and action-taken report on the negligence and lapses on the part of the police and administration.

**Source: https://www.deshabhimani.com/deshabhimani-english-/national-76192/disappearing-cases-increase-in-national-capital-30235**

Disappearing Cases Increase in National Capital: National Human Rights Commission Takes Suo Motu Cognisance

Web Desk | Published on Feb 10, 2026, 11:55 AM | 2 min read

New Delhi: In the wake of a sharp rise in the number of missing persons in New Delhi, the National Human Rights Commission has taken suo motu cognisance of the matter. The Commission has sought clarification from the Delhi Chief Secretary and the Police Commissioner, directing them to submit a detailed report within two weeks.

Shocking figures have emerged showing that in the first two weeks of 2026 alone, 807 people were reported missing in the national capital. A majority of the missing persons are women and children, raising serious concerns.

According to data available up to January 27, only 235 out of the 807 missing persons have been traced so far. The whereabouts of the remaining 572 individuals remain unknown, and the Delhi Police have reportedly been unable to provide clear information regarding their status.

On average, 27 people go missing every day, while the police are able to trace only 9 individuals. Over the past 11 years, a total of 53,977 people have gone missing in Delhi.

The situation has sparked controversy, particularly after allegations surfaced that the Delhi Police acted against journalists who reported on the issue. Critics claim that the police attempted to downplay the matter by labeling the reports as paid allegations.

It was at this point that the National Human Rights Commission intervened, demanding a satisfactory explanation regarding the rising number of missing persons and the apparent failure of law enforcement agencies to locate them.

**Source: https://www.barandbench.com/amp/story/news/plea-in-delhi-high-court-flags-disappearance-of-807-people-from-national-capital-in-15-days**

Plea in Delhi High Court flags disappearance of 807 people from national capital in 15 days

The Court refused urgent listing of the matter.

Prashant Jha | Published: 10th Feb, 2026 at 3:49 PM

A public interest litigation (PIL) has been filed in the Delhi High Court seeking action over the disappearance of over 800 people in the national capital in the first 15 days of 2026.

The plea was mentioned for urgent listing before a Division Bench of Chief Justice Devendra Kumar Upadhyaya and Justice Tejas Karia this afternoon.

The Court rejected the request, stating that the case will be auto-listed.

Chief Justice Devendra Kumar Upadhyaya and Justice Tejas Karia

Counsel appearing for the petitioner told the Court that there was urgency in the matter, despite which the registry had raised certain objections to the PIL. The lawyer requested that the matter be heard tomorrow (Wednesday). She added that if the matter is not listed tomorrow, it will come up for hearing on February 18. The Delhi High Court hears PILs on Wednesdays.

However, the Bench said that the Delhi Police are already under the mandate of the law to do anything they can. "File it, it will be auto-listed," the Bench added.

A news report recently revealed that between January 1, 2026 and January 15, 2026, 807 people were reported missing in Delhi. The news sparked widespread public concern.

On February 6, the Delhi Police issued a tweet saying that the hype around the surge in missing persons is "paid promotion" and warned action against people who create panic for monetary gains.

Meanwhile, the National Human Rights Commission (NHRC) took suo motu cognisance of the reports and issued notices to the Delhi government and Delhi Police chief, seeking a detailed report within two weeks. The Commission said that the figures, if accurate, could raise serious human rights issues.

**Source: https://indianews.com.au/migrant-worker-attack-case-nhrc-slams-tn-govts-response-seeks-clarification-on-negligence/**

Migrant worker attack case: NHRC slams TN govt's response, seeks clarification on negligence

BY India News Newsdesk
February 10, 2026

New Delhi, Feb 10 (IANS) The National Human Rights Commission (NHRC) on Tuesday criticised the Tamil Nadu government's response to the brutal attack on an Odisha migrant worker in Tiruttani, noting the delayed FIR and the victim's unexplained disappearance from the hospital without follow-up searches.

The NHRC has issued a notice to the Chief Secretary of the state after the youth, with serious injuries, disappeared from the hospital, and the Stalin government had no information about him.

In a disturbing incident that triggered widespread outrage, four 17-year-old drug-addicted boys brutally attacked an Odia man with a sickle near the Tiruttani railway station in Tiruvallur district in December last year. The victim was later identified as K. Suraj (20), from Odisha.

NHRC member Priyank Kanoongo called the incident "the pinnacle of governmental ineptitude".

Taking to X, Kanoongo stated, "The M.K. Stalin government of the state has responded to our notice regarding the migrant worker Suraj, who was slashed with a sharp weapon in Tamil Nadu, stating that the victim left the hospital in an injured condition and has since disappeared, and the government now has no information about him."

He mentioned that the attack occurred on December 27, 2025, and statements from the injured were recorded on the same day; however, the FIR was filed only on December 28, "under pressure from social media".

Kanoongo further stated that the immediate disappearance of the injured thereafter "raises serious questions about the government's functioning" as the administration, according to the NHRC member, did not even attempt to search for the injured or trace his family.

"Therefore, we have issued a notice to the Chief Secretary of the state with the following directives: Search for the injured and ensure his treatment is provided; explain why compensation of 2 lakh rupees should not be given to the victim? Provide details and clarification on the action taken against the negligence of the police and administration," he added.

–IANS

**Source: https://frontline.thehindu.com/interviews/denotified-nomadic-tribes-caste-census/article70610667.ece**

Denotified tribes have faced injustice for 150 years. Census should be the first step to give them justice: Ganesh Devy

The former academic says the Census is the first, the last, and the only opportunity to integrate the DNTs into the Constitution's idea of justice and equality.

Published : Feb 10, 2026 13:21 IST - 9 MINS READ

Amey Tirodkar

The organisations of Denotified and Nomadic Tribes (DNTs) are demanding a separate column in the 2027 Caste census to count their numbers. This is going to be an important debate in India very soon. Ganesh Devy, one of India's leading public intellectuals, is a pioneer of this demand. He founded Denotified and Nomadic Tribes Rights Action Group (1998), Chairman, 2006 Technical Advisory Group on DNTs, appointed by the Union Government (2009), and also authored a book, Nomad Called Thief (2007). Frontline spoke to Devy about his views on the demand.

Edited excerpts:

The Union government has approved caste remuneration for the next Census. Looking at the exercise, the Denotified Tribes have demanded a separate column in the census. You were the pioneer of this demand. Can you tell us about separate columns and why they are needed or not [needed]?

The Nomadic and Semi-Nomadic communities have resided in India for several millennia. They predate the rise of agrarian society and the rise of the urban Indus Civilisation by several millennia. Pastoral-nomads, such as the Dhangars, Bharwads, and Van-Gujjars, continued their occupations throughout the emergence of Agrarian civilisation and into ancient and medieval times. During the colonial rule, they were brought under a law-enforcing area restriction. Another set of communities was brought under that law, and comprehensively, the law was the Criminal Tribes Act (CTA) passed by Lord Mayo's Council in 1871.

The CTA was an inhuman legislation which forced a large number of innocent communities into 'reformatory settlements', another name for soft jails. In 1952, the CTA was replaced by the Habitual Offenders Act, though the stigma attached to these innocent communities continued. Since the CTA was annulled, these communities came to be called Denotified and Nomadic Communities (DNTs). However, only some of them were included in the ST category, some were included in SC lists, and some remained included in neither. Besides, this inclusion is done differently in different states.

Since 1952, no exact country-wide Census of the DNTs has been conducted. The issues relating to the DNTs cannot be summed up by thinking of them in terms of just 'marginalised', 'tribes' or 'urban poor'. The inhuman treatment given to them by society and police, as well as in courts, makes them different. Only if a Census is carried out can the government plan any redeeming policy for them. Hence the Census is crucial for the DNTs.

There is also a demand for sub-categorisation within this column. How do you see that?

The idea of sub-classification emerges because not all of the DNTs fit into a single pattern of livelihood practices, skill-based, language-affiliation, and historical backgrounds. The requirements of semi-Nomadic communities have their settlements or camps as well as their village locations. That is different from the situation of the perennially Nomadic communities. Also, others work with metals, timber, yarn, or bamboo—making things out of these materials—and those who train animals ranging from elephants to donkeys, for work. The Hakki Pikkis are known for their knowledge of birds, as opposed to the Madaris known for their knowledge of snakes. Not all of them have identical requirements. The Meena community of Rajasthan, or the Banjaras in several States, for

instance, have accomplished progress in education; as against that, the Paradhi community in several States has remained far from schooling. Hence, sub-classification is necessary. Some States like Karnataka and Maharashtra have already done this in a rational way.

According to the Idate Commission report of 2017, there are 1,200 Denotified Tribes in India. Do you believe that with this census, the government should bring them all under one category and at par with SCs and STs.

The number of such communities, and the exact population of all those communities, have so far been 'approximate estimates'. When I founded the Denotified and Nomadic Tribes Rights Action Group (DAT-RAG) in 1998, our estimate was based on the data available in the 1931 Census, which was a pre-independence Census, but, unfortunately, the last Census to have considered a proper count of communities. The estimates changed when we appealed to the National Human Rights Commission (NHRC) in 2001 for an annulment of the Habitual Offenders Act. Again, when the United Progressive Alliance (UPA) government appointed a DNT Commission, the estimates were re-adjusted. The same happened when the NDA government appointed yet another Commission. It is just impossible to decide the exact number of the DNT and Semi-nomadic Communities with their exact community-wise population. Whether they deserve an altogether different Constitutional listing, and if it should be one or more than one, can be decided only after getting the Census figures. The tragedy of the DNTs is that even this forthcoming Census has not prepared itself for a complete DNT count.

It has been noticed in multiple States that because these tribes are included in OBC groups—as in Maharashtra, where the Vanjari are included as VJNT in the OBC category—there is huge inequality among tribes. How can one address this issue?

For that to become possible, some kind of rational policy will have to be worked out. In order to work out such a normative policy, the country needs the exact Geo-specific data of the DNTs. The Census alone can do that. Since 2002, report after report and Commission after Commission have recommended a comprehensive DNT Census. One had hoped that since a Caste Census is announced by the government, there would also be a complete DNT Census; but that does not appear to be a thought in the mind of the government formed yet with any clarity. I find it shocking

There are practical challenges in making Denotified Tribes aware of the existence of a separate column and asking them to fill it. They are not all literate or educated. How can the government make this exercise successful?

The illiteracy issue associated with the DNTs is a kind of 'punishment' that they have suffered for no crime of theirs. Can the communities that are already punished in multiple ways be made open to further punishment? The Commissioner of Census has to think of how to overcome the difficulty. For example, can an illiterate be left out of the electoral roll by the Election Commission? Definitely not. Similarly, the DNTs cannot be excluded from the Census. The Union government has said that DNTs will be "included" in the Census, but it has not said whether they will be counted "as being DNT" ( in addition to their being SC, ST, General Category population). That is a flawed Census design. If the government decides to carry out the DNT Census, along with the General Census, it is certainly possible for that gigantic counting machine.

What is the ideal methodology to follow for introducing this column and disseminating the information among the denotified tribes. For example, many of them are nomadic and do not have a permanent address.

The ideal way is self-statement or self-attestation. However, the enumerators must keep in mind that the DNTs have humongous difficulties in securing any documents. Therefore, the documents to be produced must be thoughtfully and minimally listed. If not, the human tragedy and exclusion will be far worse than what the absurd SIR exercise has caused.

Some nomadic tribes such as the Dhangar in Maharashtra are demanding inclusion in the ST category because the Dhankad in Rajasthan are enlisted as STs. Not doing so might create a socio-political crisis. How do you think the government should answer such demands?

The inclusion of any DNT community in the SC or ST category is a different issue. There are well-defined procedures for effecting any such inclusion. That will have to be considered in the case of every community on the merit of their demand. The entire history of Notification, and the subsequent Denotification, of the DNTs is so complicated that a one-size-fits-all policy can cause injustice more than justice. Perhaps, a central body like the Anthropological Survey of India (ASI) needs to be created for this purpose, for in-depth studies on each and every DNT community in order to deliver complete justice to each of them.

It was the British who labelled these tribes as "criminal". However, despite Independence, the bureaucratic mindset has not changed even today. You think that the census could be an opportunity for the government to create awareness about such tribes, remove the stigma surrounding them, and, most importantly, educate the police?

The Census is the only, the first and the last opportunity for the country to integrate the DNTs within the

Constitution's idea of justice and equality. Once that is lost, the DNTs have nowhere to turn to or look for even an iota of social justice. The trouble is that while they are spread all over the country, their numbers in any single Assembly or Parliament Constituency are relatively small. Besides, they have not enjoyed any proportionate representation in the assemblies or the Parliament. Therefore, their political strength has remained near-zero. On the other side, the Census of 2026-27 appears to have been initiated only with the purpose of being long overdue. Delimitation by increasing the number of Lok Sabha and Assembly seats. It has departed from almost all norms laid down by the United Nations in their 'Norms and Principles for Census' document. Under such a situation, it is anyone's guess if the DNTs will at last see any ray of hope in this Census. I cannot think of any country in the modern world that has allowed such a large section of its population (approximately 9 per cent of the total population) to be left languishing in misery and suffering for such a longtime.

The Logical Indian, Online News, 11/02/2026

**Source: https://thelogicalindian.com/hyderabad-employee-fired-after-questioning-16-hour-workdays-moves-labour-department-for-justice/**

Hyderabad Employee Fired After Questioning 16-Hour Workdays, Moves Labour Department For Justice

A Hyderabad IT professional has accused his former employer of forcing extreme 16-hour workdays without overtime pay and firing him for demanding fair compensation.

Chhavi Chandani | February 10, 2026

A Hyderabad-based IT professional has taken legal action against his former US-based multinational employer, alleging extreme workplace exploitation, unpaid overtime, and retaliatory termination.

Sridhar Merugu, a 45-year-old software employee with 14 years of service in the company, claims he was forced to work up to 16 hours a day for months without additional compensation and was dismissed within days of formally raising concerns about labour law violations.

After approaching the National Human Rights Commission, Merugu has now filed a complaint with the Telangana Labour Department seeking payment of pending overtime dues, statutory interest, and penalties. Labour officials have acknowledged receiving the complaint and are examining the matter, while employee rights advocates argue that such cases expose the absence of effective grievance redressal mechanisms in India's organised sector.

The company in question has not yet issued any public statement. The controversy has sparked a broader debate about work culture in India's corporate environment, where long working hours are often normalised, and employees fear losing their jobs if they speak out.

Forced To Choose Between Health And Job

Merugu's complaint paints a disturbing picture of the pressures faced by many professionals in India's technology industry. According to him, what began as occasional extended shifts gradually became a routine expectation, with management allegedly demanding continuous availability due to "resource shortages."

For nearly three to four months, he claims, he was compelled to work more than 16 hours a day, including on sick days, without overtime pay or allowances for late-night and early-morning shifts. "It is impossible to physically or mentally work for so many hours. Also, when companies charge clients by the hour, why shouldn't employees be paid accordingly?" he asked in an interview.

He further alleged that when he formally raised the issue and sought rightful compensation, the response was swift and punitive his employment was terminated within a week. Such accounts, labour experts say, highlight a worrying trend where corporate policies on paper do not match the realities on the ground.

Although Indian labour laws mandate overtime pay and reasonable working conditions, many employees are reluctant to complain due to fear of blacklisting or losing future career opportunities. Officials from the Telangana Labour Department have confirmed that the case is under review, but declined to comment further while investigations are ongoing.

A Symptom Of A Larger Workplace Culture

Merugu's ordeal is not an isolated incident but part of a larger conversation about the erosion of work-life balance in India's corporate ecosystem. In recent years, debates over extreme work hours have intensified, especially after prominent industry leaders publicly advocated for longer workweeks in the name of productivity.

At the same time, state governments have introduced regulatory changes permitting extended daily work shifts, provided overtime is paid measures that critics say risk being misused. The Telangana High Court has also recently observed that software employees often fall into a grey area with inadequate social security protections and limited avenues to challenge unfair practices.

Many industry insiders admit that unpaid overtime has become alarmingly common, particularly in the post-

pandemic era when remote working blurred boundaries between personal and professional life. Santosh Kumar, an IT professional with nearly 30 years of experience, echoed these concerns, saying, “Working even on weekends and holidays without pay became very common.

Everyone knows this but chooses to turn a blind eye. If employees refuse, they are threatened with termination.”

Such testimonies suggest that the imbalance of power between employers and employees has grown sharper, leaving workers with little bargaining strength even in the so-called organised sector. What should be an exception extra work during emergencies has slowly turned into an unspoken rule.

The Logical Indian’s Perspective

This case is a stark reminder that economic progress loses meaning when it is built on burnout, fear, and the silencing of legitimate employee concerns. No organisation, however large or successful, should treat human beings as expendable resources. Respect for labour laws is not a favour granted by employers it is a fundamental obligation.

The growing number of complaints about unpaid overtime and punishing work schedules shows that India urgently needs stronger enforcement mechanisms, independent grievance redressal systems, and corporate cultures that prioritise wellbeing over unchecked profits.

Employees must feel safe to raise issues without the constant threat of retaliation, and companies must recognise that sustainable success is possible only when workers are treated with dignity and fairness. The responsibility also lies with regulators and policymakers to ensure that labour protections keep pace with changing workplace realities.

The Logical Indian, Online News, 11/02/2026

**Source: https://thelogicalindian.com/bihar-protests-erupt-after-6-year-old-allegedly-raped-and-murdered-in-darbhanga-neighbor-arrested-probe-on/**

Bihar: Protests Erupt After 6-Year-Old Allegedly Raped and Murdered in Darbhanga; Neighbor Arrested, Probe On

The brutal rape and murder of a minor in Darbhanga has triggered violent public protests, leading to the arrest of a 22-year-old neighbor and a government pledge for a 60-day fast-track conviction.

Syed Muskan Shafiq | February 10, 2026

A six-year-old girl's brutal rape and murder in Darbhanga sparked violent protests and road blockades on Sunday. While police have arrested a 22-year-old neighbor, the incident has reignited a fierce debate over child safety in Bihar.

The peaceful locality under the Vishwavidyalay police station limits in Darbhanga turned into a zone of grief and fury this weekend. On Saturday evening, a six-year-old girl, who was playing near her home with two other children, went missing. Her family's frantic search ended in the early hours of Sunday when her body was discovered in a pool of blood near a secluded pond on the outskirts of the neighborhood.

According to police reports, the child was allegedly lured away by a neighbor. Preliminary forensic examinations and the nature of the injuries pointed toward a gruesome case of sexual assault followed by murder. The recovery of the body, found after family members followed the sound of barking dogs, sent shockwaves through the community, highlighting the extreme vulnerability of children even within their own neighborhoods.

Public Outrage Boils Over Into Violent Protests

By Sunday morning, the news of the tragedy spread, bringing hundreds of residents onto the streets. Protesters blocked the main road near the Sundarpur Bela temple, demanding "instant justice." The atmosphere quickly turned volatile as the mob, fueled by anger and a perceived lack of immediate deterrents, set an auto-rickshaw on fire and pelted stones at security forces.

To prevent the situation from escalating further, additional police units were deployed from neighboring stations. Authorities eventually resorted to a lathi-charge to disperse the crowd and restore order. Senior Superintendent of Police (SSP) Jagunath Raddi, who visited the crime scene, emphasized that while public anger is understandable, the law must take its course. "The public demanded the accused be handed over to them, which is not possible under the law. The situation is now peaceful, and we are proceeding with a professional investigation," he stated.

Police Action And The Path To Justice

The investigation gained momentum through the testimony of the two minor girls who were playing with the victim at the time of her abduction. Based on their statements and corroborating evidence-including bloodstains found on the suspect's clothing-police arrested 22-year-old Vikas Mahto, a resident of the same locality.

An FIR (No. 35/26) has been registered under the Bharatiya Nyaya Sanhita (BNS) and the Protection of Children from Sexual Offences (POCSO) Act. Authorities have also engaged Forensic Science Laboratory (FSL) teams and the cyber cell to ensure a water-tight case. To address the community's demand for accountability, the Darbhanga administration has announced that it will move the court for a fast-track trial to ensure the perpetrator receives the strictest possible punishment without delay.

A Recurring Pattern of Violence in Bihar

This incident is not an isolated one but part of a troubling trend of crimes against minors in the state. Recent National Crime Records Bureau (NCRB) data indicates that Bihar remains among the top states for reported crimes against children, with nearly 10,000 cases registered annually. A significant portion of these involve the POCSO Act, where the offender is often someone known to the victim-a neighbor, a relative, or a family friend.

Rights activists point out that while arrests are made, the low conviction rate and the agonizingly slow judicial

process often fail to provide a sense of closure to the families. In Darbhanga itself, past cases have seen the National Human Rights Commission (NHRC) intervene due to police delays or attempts by local panchayats to “settle” such heinous crimes with monetary compensation, further marginalizing the victims.

The Logical Indian’s Perspective

The tragedy in Darbhanga is a harrowing reminder that our current safety mechanisms are failing those who need them most. While a fast-track trial is a necessary step toward justice, it remains a reactive measure. True change requires a shift in how we approach child protection-moving from post-crime outrage to proactive community vigilance.

Institutional reforms must be paired with social awareness. We need a system where the police are sensitized to handle such cases with urgency and where the judicial process does not become a second trauma for the grieving family.

More importantly, as a society, we must break the silence surrounding “known” offenders and ensure that no child is ever lured into the shadows again.

**Source: https://www.cnbctv18.com/india/delhi-high-court-rejects-urgent-hearing-plea-in-pil-over-missing-persons-in-capital-ws-l-19847028.htm**

Delhi High Court rejects urgent hearing plea in PIL over missing persons in capital

Delhi High Court rejected urgent listing of PIL on 807 missing people in early 2026. NHRC issued notices to Delhi government and Delhi Police, seeking a report amid public concern and police denial.

By Srabastee Biswas  February 10, 2026, 8:37:53 PM IST (Published)

2 Min Read

The Delhi High Court has rejected the request for urgent listing of a Public Interest Litigation (PIL) filed over the disappearance of over 800 people in the first 15 days of 2026 in the national capital. The court stated that the case would be auto-listed.

Counsel representing the petitioner informed the court that there was urgency in the matter and requested that it be taken up on Wednesday (February 11). She added that if the case was not listed the next day, it would come up for hearing on February 18. The Delhi High Court hears PILs on Wednesdays.

However, the Bench observed that the Delhi Police are already bound by law to take all necessary action. “File it, it will be auto-listed,” the Bench added.

According to recent news reports, between January 1 and January 15, 2026, as many as 807 people were reported missing in Delhi, triggering widespread public concern.

On February 6, the Delhi Police issued a tweet stating that the hype surrounding the alleged surge in missing persons was “paid promotion” and warned of action against those creating panic for monetary gains.

Meanwhile, the National Human Rights Commission (NHRC) took suo motu cognisance of the reports and issued notices to the Delhi government and the Delhi Police chief, seeking a detailed report within two weeks. The Commission said the figures, if found to be accurate, could raise serious human rights concerns.

(Edited by : Ajay Vaishnav)

**Source: https://www.thelawadvice.com/news/pil-filed-in-delhi-hc-over-disappearance-of-over-800-people-in-first-15-days-of-2026**

OVER 800 PEOPLE MISSING IN DELHI, MOSTLY MINORS

10 Feb, 2026

PIL Filed in Delhi HC Over Disappearance of Over 800 People in First 15 Days of 2026

A public interest litigation (PIL) has been filed in the Delhi High Court seeking action over the reported disappearance of more than 800 people in Delhi in the first 15 days of 2026.

The plea was mentioned for urgent hearing today before a Division Bench led by Chief Justice Devendra Kumar Upadhyaya and Justice Tejas Karia.

However, the Court declined the request for urgent listing and said the matter would be automatically listed in due course.

The lawyer appearing for the petitioner told the Court that the issue was urgent, but said the registry had raised objections to the PIL. She requested that the case be taken up the next day, pointing out that if it was not listed on Wednesday, it would come up on February 18, as the High Court hears PIL matters on Wednesdays.

The Bench, however, said that the Delhi Police are already legally bound to act in such situations. “File it, it will be auto-listed,” the Court said.

The PIL follows a recent news report which claimed that 807 people were reported missing in Delhi between January 1 and January 15, 2026. The report triggered widespread concern among the public.

Soon after, on February 6, the Delhi Police issued a statement on social media, calling the hype around the missing persons data “paid promotion” and warning that action would be taken against those creating panic for monetary benefits.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the reports. It has issued notices to the Delhi government and the Delhi Police Commissioner, seeking a detailed report within two weeks. The NHRC said that if the reported figures are correct, they could raise serious human rights concerns.

**Dainik Bhaskar, Online News, 11/02/2026**

**Source: https://www.bhaskar.com/local/rajasthan/dholpur/news/rajghat-village-human-rights-violation-nhrc-takes-cognizance-dholpur-137171074.html**

धौलपुर में राजघाट गांव में सुविधाओं का अभाव: राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान, 2 सप्ताह में मांगी रिपोर्ट

धौलपुर 15 घंटे पहले

धौलपुर जिले के चंबल अंचल में स्थित राजघाट गांव को लेकर चल रहे "सेव राजघाट अभियान" को राष्ट्रीय स्तर पर महत्वपूर्ण संवैधानिक समर्थन मिला है। गांव में बुनियादी सुविधाओं के अभाव को लेकर दायर शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लेते हुए इसे मानवाधिकारों के गंभीर उल्लंघन की श्रेणी में माना है।

NHRC की ओर से जारी आधिकारिक पत्र में स्पष्ट किया गया है कि शिकायत में वर्णित तथ्य प्रथम दृष्टया मानवाधिकार उल्लंघन को दर्शाते हैं। आयोग ने मामले का अवलोकन करने के बाद जिला मजिस्ट्रेट, धौलपुर को जांच कर 2 सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) प्रस्तुत करने के निर्देश दिए हैं।

शिकायत में उल्लेख किया गया है कि आजादी के 75 वर्षों बाद भी चंबल नदी के किनारे बसे राजघाट गांव में स्वास्थ्य केंद्र, स्वच्छ पेयजल, पक्की सड़क, स्वच्छता और परिवहन जैसी मूलभूत सुविधाओं का अभाव बना हुआ है। मानसून के समय हालात और भी गंभीर हो जाते हैं, जब गांव का संपर्क लगभग कट जाता है और स्कूल व अस्पताल तक पहुंचना बेहद मुश्किल हो जाता है।

आपात स्थितियों में ग्रामीणों को खतरनाक चंबल नदी पार करने के लिए मजबूर होना पड़ता है, जिससे जान का सीधा जोखिम उत्पन्न होता है। कुछ मामलों में नदी से शव निकालने, बच्चों द्वारा मगरमच्छ-प्रभावित पानी में उतरने और चिकित्सा सहायता के अभाव में गंभीर घटनाएं सामने आने का भी उल्लेख किया गया है। इन परिस्थितियों का सबसे अधिक असर महिलाओं, बच्चों और बुजुर्गों पर पड़ रहा है।

NHRC ने इन तथ्यों को गंभीर मानते हुए प्रशासन से जवाबदेही तय करने की प्रक्रिया शुरू कर दी है। आयोग का यह हस्तक्षेप ग्रामीण क्षेत्रों में बुनियादी अधिकारों की अनदेखी पर एक सख्त संदेश के रूप में देखा जा रहा है। "सेव राजघाट अभियान" से जुड़े लोगों का कहना है कि NHRC का यह संज्ञान न केवल राजघाट गांव, बल्कि देश के उन तमाम उपेक्षित ग्रामीण इलाकों के लिए उम्मीद की किरण है, जहां अब भी नागरिकों को उनके मौलिक मानवाधिकारों से वंचित रखा जा रहा है।

**Source: https://www.livehindustan.com/ncr/nhrc-sent-notice-to-delhi-govt-police-chief-over-807-missing-people-in-first-two-weeks-of-jan-201770691896073.html**

NHRC ने दिल्ली सरकार और पुलिस कमिश्नर को भेजे नोटिस, लापता लोगों की खबरों पर ऐक्शन

Feb 10, 2026 09:09 am IST | Praveen Sharma | नई दिल्ली, भाषा

संक्षेप:

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को बताया कि उसने पुलिस आंकड़ों के हवाले से मीडिया में आई खबरों पर संज्ञान लिया है जिसके मुताबिक जनवरी के पहले पखवाड़े में राष्ट्रीय राजधानी में '807 लोग लापता हुए हैं' और दिल्ली सरकार और पुलिस आयुक्त को नोटिस जारी किए हैं।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) इस साल जनवरी के पहले दो हफ्ते में दिल्ली से 800 से अधिक लोगों के लापता होने की खबरों के बाद ऐक्शन में आ गया है। एनएचआरसी ने सोमवार को बताया कि उसने पुलिस आंकड़ों के हवाले से जनवरी के पहले 15 दिनों में राजधानी में '807 लोगों के लापता होने की मीडिया में आई खबरों का स्वत: संज्ञान लिया है। आयोग ने दिल्ली सरकार के मुख्य सचिव और दिल्ली पुलिस कमिश्नर को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने कहा कि यदि खबर में दी गई जानकारी सच है, तो इससे ''मानवाधिकारों के उल्लंघन के गंभीर मुद्दे'' उठते हैं।

आयोग ने यहां जारी एक बयान में कहा, ''इसलिए, दिल्ली सरकार के मुख्य सचिव और दिल्ली पुलिस कमिश्नर को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट तलब की गई है।''

बयान के मुताबिक आयोग ने मीडिया में आई खबरों पर स्वतः संज्ञान लिया है, जिसमें कहा गया है कि दिल्ली पुलिस के आंकड़ों के अनुसार, जनवरी 2026 के पहले दो हफ्तों में राष्ट्रीय राजधानी में 807 लोग लापता हो गए। इनमें 191 नाबालिग और 616 वयस्क शामिल हैं। पुलिस ने 235 लोगों का पता लगा लिया है और 572 लोग अब भी लापता हैं।

मीडिया में 5 फरवरी को आई खबरों के मुताबिक, 2025 में दिल्ली में कुल 24,508 लोग लापता हुए जिनमें से 60 प्रतिशत महिलाएं थीं। पुलिस 15,421 लापता लोगों का पता लगाने में सफल रही, जबकि 9,087 मामले अनसुलझे रहे।

डेटा ने किशोरों के बीच बढ़े हुए जोखिम को भी उजागर किया है, जिसमें 2016 से हर साल 5,000 से अधिक किशोर, जिनमें से लगभग 3,500 लड़कियां हैं, लापता हो रहे हैं।

पुलिस डेटा के अनुसार, 1 से 15 जनवरी के बीच कुल 807 लोग लापता हुए, यानी हर दिन औसतन 54 लोग लापता हुए। 6 फरवरी को जारी एक आधिकारिक बयान में पुलिस ने कहा कि जनवरी 2026 में "पिछले वर्षों की इसी अवधि की तुलना में लापता व्यक्तियों की रिपोर्ट की संख्या में गिरावट आई है"।

**Source: https://birsabhumi.com/nhrc-took-cognizance-of-the-case-of-jharkhand-workers-stranded-in-dubai-issued-notice-to-officials/**

दुबई में फंसे झारखंड के मजदूर मामले पर एनएचआरसी ने लिया संज्ञान, अधिकारियों को जारी किया नोटिस

By Birsa Bhumi | February 10, 2026

रांची। दुबई में बंधक बनाए गए झारखंड के प्रवासी मजदूरों से जुड़ी खबरों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने इस मामले को गंभीर मानते हुए झारखंड के मुख्य सचिव और राज्य प्रवासी श्रमिक नियंत्रण कक्ष के प्रमुख को नोटिस जारी किया है। एनएचआरसी ने दो हफ्ते के अंदर पूरे मामले पर विस्तृत रिपोर्ट मांगी है। यह मामला झारखंड के गिरिडीह, हजारीबाग और बोकारो जिले के 14 प्रवासी मजदूरों से जुड़ा है। ये सभी मजदूर दुबई में एक ट्रांसमिशन लाइन बनाने वाली कंपनी में काम कर रहे थे। मीडिया रिपोर्ट के अनुसार, कंपनी ने मजदूरों के पासपोर्ट अपने पास रख लिए हैं, ताकि वे भारत वापस न आ सकें।

आयोग को मिली जानकारी के मुताबिक मजदूरों को लंबे समय से वेतन नहीं दिया जा रहा है। बिना पैसे के मजदूर बेहद परेशान हैं और बुनियादी जरूरतें पूरी करना भी मुश्किल हो गया है। मजदूरों ने झारखंड सरकार से सुरक्षित तरीके से भारत वापस लाने की गुहार लगाई है। मजदूरों में से एक ने फोन पर बताया कि कंपनी ने उनकी ज्यादातर तनख्वाह काट ली है। यह कटौती भारत से दुबई भेजने में हुए हवाई टिकट के खर्च के नाम पर की गई। इसके अलावा कंपनी मजदूरों से रहने का खर्च भी वसूल रही है।

कंपनी की इस मनमानी के कारण मजदूरों के पास खाने-पीने की जरूरी चीजें खरीदने तक के पैसे नहीं बचे हैं। मजदूर मानसिक और आर्थिक दोनों तरह की परेशानी झेल रहे हैं। उन्हें डर है कि अगर जल्द मदद नहीं मिली, तो हालात और खराब हो सकते हैं। एनएचआरसी ने झारखंड सरकार से इस पूरे मामले में अब तक की गई कार्रवाई, मजदूरों की मौजूदा स्थिति और उन्हें सुरक्षित वापस लाने के प्रयासों की जानकारी मांगी है। आयोग ने साफ किया है कि प्रवासी मजदूरों के मानवाधिकारों से जुड़ा यह मामला गंभीर है और इसमें लापरवाही बर्दाश्त नहीं की जाएगी।

**Source: https://lokshakti.in/india/nhrc-slams-tamil-nadu-over-migrant-worker-assault-case/**

प्रवासी सूरज हमले में NHRC का तमिलनाडु पर नोटिस, लापरवाही पर सवाल

By Lok Shakti February 10, 20262 Mins Read

नई दिल्ली। ओडिशा के प्रवासी मजदूर के. सूरज पर तमिलनाडु के तिरुत्तणी में हुए क्रूर हमले के मामले ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को सख्त रुख अपनाने पर मजबूर कर दिया है। आयोग ने राज्य सरकार को कारण बताओ नोटिस जारी करते हुए पुलिस की देरी और पीड़ित के गायब होने पर गहरी नाराजगी जताई है।

दिसंबर 2025 में तिरुत्तणी रेलवे स्टेशन के निकट चार नशेड़ी किशोरों ने सूरज पर हंसिया से हमला बोला। गंभीर रूप से जख्मी सूरज को अस्पताल में भर्ती किया गया, जहां 27 दिसंबर को उसका बयान दर्ज हुआ। फिर भी एफआईआर 28 दिसंबर को दर्ज हुई, वो भी सोशल मीडिया के दबाव में।

सबसे चिंताजनक यह कि सूरज इलाज के दौरान अस्पताल से लापता हो गया। राज्य सरकार का जवाब है कि उसके पास कोई जानकारी नहीं। एनएचआरसी सदस्य प्रियंक कानूनगो ने इसे सरकारी लापरवाही की हद बताया और सोशल मीडिया पर तीखा प्रहार किया।

आयोग ने मुख्य सचिव को निर्देश दिए हैं कि सूरज को तलाशा जाए, उसका इलाज सुनिश्चित हो, 2 लाख मुआवजे पर स्पष्टीकरण दिया जाए और जिम्मेदारों पर कार्रवाई का ब्योरा सौंपा जाए। यह केवल अपराध नहीं, बल्कि मानवाधिकार हनन का गंभीर मामला है। आयोग ने चेतावनी दी है कि जवाब न मिलने पर कड़ी कार्रवाई होगी।

प्रवासी मजदूरों की सुरक्षा सुनिश्चित करना राज्यों की जिम्मेदारी है। यह घटना पूरे देश के लिए है।

Hari Bhoomi, Online News, 11/02/2026

**Source: https://www.haribhoomi.com/state-local/delhi/news/nhrc-takes-action-missing-persons-case-delhi-seeks-report-from-police-82566/amp**

Delhi Police: दिल्ली में लापता लोगों के मामले पर NHRC ने लिया एक्शन, पुलिस से मांगी रिपोर्ट

Narendra Kumar | Published: 10 Feb 2026, 01:55 PM IST
Last Updated: 10 Feb 2026, 01:55 PM IST
Delhi Police: दिल्ली में लापता लोगों के मामले पर NHRC ने लिया एक्शन, पुलिस से मांगी रिपोर्ट
Delhi Police: साल 2026 के शुरुआती 15 दिनों में दिल्ली से जो 800 के आसपास लोगों के गायब होने की खबर सामने आ रही थी। अब इस मामले पर राष्ट्रीय मानवाधिकार आयोग संज्ञान लेते हुए दिल्ली पुलिस से इस मामले में रिपोर्ट मांगी है।
दिल्ली मिसिंग केस के मामलों पर राष्ट्रीय मानवाधिकार आयोग ने स्वता संज्ञान लिया है
Delhi Police: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली में लापता होने की घटनाओं पर गंभीर चिंता जताई है। आयोग ने मीडिया रिपोर्ट्स के आधार पर स्वतः संज्ञान लिया है, जिसमें दिल्ली पुलिस के आंकड़ों के अनुसार जनवरी 2026 के पहले दो हफ्तों (1 से 15 जनवरी तक) में कुल 807 लोग लापता हुए। इनमें 191 नाबालिग (माइनर) और 616 वयस्क शामिल हैं। पुलिस ने अब तक 235 लोगों को ढूंढ लिया है, लेकिन 572 लोग अभी भी लापता हैं। यह आंकड़े बेहद चिंताजनक हैं, क्योंकि इससे पता चलता है कि राजधानी में लोगों की सुरक्षा को लेकर खतरा बढ़ रहा है। आयोग ने इसे मानवाधिकारों का गंभीर उल्लंघन माना है।
आयोग ने पुलिस से मांगी रिपोर्ट
एनएचआरसी ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी किया है। उनसे दो हफ्तों के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी गई है। रिपोर्ट में लापता लोगों के मामलों की पूरी जानकारी, जांच की स्थिति, कारण और सुरक्षा के लिए उठाए गए कदमों का जिक्र होना चाहिए। आयोग का कहना है कि अगर ये आंकड़े सही हैं, तो यह सार्वजनिक सुरक्षा और कमजोर वर्गों (खासकर नाबालिगों) की सुरक्षा से जुड़े गंभीर सवाल उठाता है।
पिछले साल के हजारो मामले
यह समस्या नई नहीं है। दिल्ली पुलिस के आंकड़ों के अनुसार साल 2025 में कुल 24,508 लोग लापता हुए थे। इनमें से लगभग 60 प्रतिशत महिलाएं और लड़कियां थीं। किशोरियों और नाबालिगों के लापता होने के मामला पिछले कई सालों से चिंता का विषय बना हुआ हैं। हर साल हजारों किशोर लापता हो रहे हैं, जिनमें से ज्यादातर लड़कियां हैं।
एनएचआरसी का यह कदम दिल्ली में लापता व्यक्तियों की समस्या पर तुरंत ध्यान देने और प्रभावी कार्रवाई सुनिश्चित करने की दिशा में महत्वपूर्ण है। लोगों की सुरक्षा के लिए पुलिस और सरकार को और सख्त कदम उठाने की जरूरत है, ताकि ऐसे मामलों को रोका जा सके और लापता लोगों को जल्दी ढूंढा जा सके।

**Source: https://idtvindradhanush.com/ranchi-news/jharkhand-workers-dubai-nhrc-action/**

Jharkhand workers stranded Dubai: दुबई में फंसे झारखंड के मजदूर, एनएचआरसी ने लिया स्वतः संज्ञान

Last updated: फ़रवरी 10, 2026 12:34 अपराह्न
By Anjali Kumari
3 Min Read
Jharkhand workers stranded Dubai
रांची। दुबई में बंधक बनाए गए झारखंड के प्रवासी मजदूरों से जुड़ी खबरों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। मामले को गंभीर मानते हुए आयोग ने झारखंड के मुख्य सचिव और राज्य प्रवासी श्रमिक नियंत्रण कक्ष के प्रमुख को नोटिस जारी किया है। एनएचआरसी ने दो सप्ताह के भीतर पूरे मामले पर विस्तृत रिपोर्ट तलब की है।
Contents
यह मामला झारखंड के गिरिडीह, हजारीबाग और बोकारो जिलों के कुल 14 प्रवासी मजदूरों से जुड़ा है। सभी मजदूर दुबई में एक ट्रांसमिशन लाइन निर्माण कंपनी में कार्यरत थे। मीडिया रिपोर्ट्स के अनुसार, संबंधित कंपनी ने मजदूरों के पासपोर्ट अपने पास रख लिए हैं, ताकि वे भारत वापस न लौट सकें।
आयोग को मिली जानकारी के अनुसार
आयोग को मिली जानकारी के मुताबिक मजदूरों को कई महीनों से वेतन नहीं दिया गया है। बिना पैसे के मजदूरों को भारी परेशानी का सामना करना पड़ रहा है और उनके लिए बुनियादी जरूरतें पूरी करना भी मुश्किल हो गया है। मजदूरों ने झारखंड सरकार से सुरक्षित तरीके से भारत वापस लाने की गुहार लगाई है।
मजदूरों ने फोन पर बताया
मजदूरों में से एक ने फोन पर बताया कि कंपनी ने भारत से दुबई भेजने के हवाई टिकट के खर्च के नाम पर उनकी अधिकांश तनख्वाह काट ली है। इसके अलावा रहने का खर्च भी मजदूरों से वसूला जा रहा है।
मजदूरों के पास खाने-पीने तक के पैसे नहीं
कंपनी की इस मनमानी के कारण मजदूरों के पास खाने-पीने तक के पैसे नहीं बचे हैं। वे मानसिक और आर्थिक दोनों तरह के तनाव से गुजर रहे हैं और उन्हें डर है कि यदि जल्द मदद नहीं मिली तो हालात और गंभीर हो सकते हैं। एनएचआरसी ने झारखंड सरकार से अब तक की गई कार्रवाई, मजदूरों की वर्तमान स्थिति और उन्हें सुरक्षित वापस लाने के लिए किए जा रहे प्रयासों की विस्तृत जानकारी मांगी है। आयोग ने स्पष्ट किया है कि प्रवासी मजदूरों के मानवाधिकारों से जुड़ा यह मामला अत्यंत गंभीर है और इसमें किसी भी तरह की लापरवाही बर्दाश्त नहीं की जाएगी।

**Source: https://www.livehindustan.com/ncr/new-delhi/story-human-rights-commission-takes-action-after-migrant-worker-suraj-goes-missing-post-knife-attack-by-minors-in-tamil-nadu-201770727483279.html**

प्रवासी मजदूर पर हमले के मामले में तमिलनाडु सरकार को नोटिस

Feb 10, 2026 06:14 pm IST | Newswrapहिन्दुस्तान, नई दिल्ली

संक्षेप:

मध्यप्रदेश के प्रवासी मजदूर सूरज पर तिरुतानी में चार किशोरों ने चाकू से हमला किया। इलाज के दौरान वह अस्पताल से लापता हो गया। राष्ट्रीय मानवाधिकार आयोग ने राज्य सरकार को नोटिस जारी कर पीड़ित का जल्द पता लगाने और मुआवजा देने की मांग की है। मामला गंभीर लापरवाही का प्रतीक है।

मध्यप्रदेश निवासी सूरज पर चार किशोरों ने किया था चाकू से हमला अस्पताल में उपचार के दौरान लापता हो गया पीड़ित, आयोग नाराज नई दिल्ली, एजेंसी। तमिलनाडु के तिरुतानी रेलवे क्वार्टर के पास चार किशोरों द्वारा मध्यप्रदेश के एक प्रवासी मजदूर पर हमला किए जाने के एक महीने बाद राष्ट्रीय मानवाधिकार आयोग ने राज्य सरकार को कारण बताओ नोटिस जारी किया है। इसमें लापता पीड़ित का जल्द से जल्द पता लगाने और उसे आवश्यक चिकित्सा उपचार उपलब्ध कराने को कहा गया है। एनएचआरसी ने नोटिस में यह भी पूछा है कि आयोग द्वारा पीड़ित सूरज को दो लाख रुपये का मुआवजा देने की सिफारिश क्यों नहीं की जानी चाहिए।

तमिलनाडु पुलिस के अनुसार, 17 वर्षीय चार किशोरों को 28 दिसंबर को पकड़ कर किशोर न्याय बोर्ड के समक्ष पेश किया गया। बोर्ड के आदेशानुसार, तीन को किशोर गृह भेजा गया और चौथे को उसके माता-पिता को सौंप दिया। आयोग ने नौ फरवरी के नोटिस में कहा, '28 दिसंबर को तिरुवल्लूर सरकारी अस्पताल ने पीड़ित को बेहतर चिकित्सा के लिए चेन्नई के राजीव गांधी सरकारी सामान्य अस्पताल रेफर किया था। लेकिन रिकॉर्ड के अनुसार यह पाया गया कि डॉक्टर की सलाह के बावजूद पीड़ित उसी दिन अस्पताल से चला गया। अब तक उसका पता नहीं चल सका है। यह राज्य तंत्र की गंभीर चूक और घोर लापरवाही को दर्शाता है, क्योंकि पीड़ित को पर्याप्त सुरक्षा, निगरानी या सहायता नहीं मिली। आयोग को तमिलनाडु के तिरुवल्लूर जिले में मध्यप्रदेश के एक प्रवासी मजदूर के साथ हुई 'गंभीर हिंसा' की शिकायत मिली है। शिकायतकर्ता ने आरोप लगाया कि वायरल वीडियो और पुलिस खुलासों के अनुसार, पीड़ित को चलती ट्रेन में धमकाया गया था। पीड़ित को जबरन रेलवे स्टेशन के पास सुनसान जगह पर ले जाकर उस पर चार नाबालिगों ने धारदार हथियार से हमला किया। हमले का वीडियो भी बनाया गया जिसमें एक हमलावर 'विजय चिन्ह' दिखाता नजर आया। एनएचआरसी ने इस मामले का संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है। शिकायतकर्ता ने आयोग से स्वतंत्र जांच, सख्त कानूनी कार्रवाई, पीड़ित के लिए मुआवजा और प्रवासी मजदूरों की सुरक्षा की मांग की है।

**Source: https://www.joharlive.com/news/nhrc-takes-cognizance-of-jharkhand-workers-stranded-in-dubai-issues-notice-to-these-officials/**

दुबई में फंसे झारखंड के मजदूर मामले पर एनएचआरसी ने लिया संज्ञान, इन अधिकारियों को जारी किया नोटिस

By Anu Singh February 10, 2026 Updated: February 10, 2026 2 Mins Read

Ranchi : दुबई में बंधक बनाए गए झारखंड के प्रवासी मजदूरों से जुड़ी खबरों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने इस मामले को गंभीर मानते हुए झारखंड के मुख्य सचिव और राज्य प्रवासी श्रमिक नियंत्रण कक्ष के प्रमुख को नोटिस जारी किया है। एनएचआरसी ने दो हफ्ते के अंदर पूरे मामले पर विस्तृत रिपोर्ट मांगी है।

गिरिडीह, हजारीबाग और बोकारो के मजदूर शामिल

यह मामला झारखंड के गिरिडीह, हजारीबाग और बोकारो जिले के 14 प्रवासी मजदूरों से जुड़ा है। ये सभी मजदूर दुबई में एक ट्रांसमिशन लाइन बनाने वाली कंपनी में काम कर रहे थे। मीडिया रिपोर्ट के अनुसार, कंपनी ने मजदूरों के पासपोर्ट अपने पास रख लिए हैं, ताकि वे भारत वापस न आ सकें।

महीनों से नहीं मिला वेतन

आयोग को मिली जानकारी के मुताबिक मजदूरों को लंबे समय से वेतन नहीं दिया जा रहा है। बिना पैसे के मजदूर बेहद परेशान हैं और बुनियादी जरूरतें पूरी करना भी मुश्किल हो गया है। मजदूरों ने झारखंड सरकार से सुरक्षित तरीके से भारत वापस लाने की गुहार लगाई है।

हवाई टिकट के नाम पर काटी गई तनख्वाह

मजदूरों में से एक ने फोन पर बताया कि कंपनी ने उनकी ज्यादातर तनख्वाह काट ली है। यह कटौती भारत से दुबई भेजने में हुए हवाई टिकट के खर्च के नाम पर की गई। इसके अलावा कंपनी मजदूरों से रहने का खर्च भी वसूल रही है।

खाने तक के पैसे नहीं बचे

कंपनी की इस मनमानी के कारण मजदूरों के पास खाने-पीने की जरूरी चीजें खरीदने तक के पैसे नहीं बचे हैं। मजदूर मानसिक और आर्थिक दोनों तरह की परेशानी झेल रहे हैं। उन्हें डर है कि अगर जल्द मदद नहीं मिली, तो हालात और खराब हो सकते हैं।

राज्य सरकार से रिपोर्ट की मांग

एनएचआरसी ने झारखंड सरकार से इस पूरे मामले में अब तक की गई कार्रवाई, मजदूरों की मौजूदा स्थिति और उन्हें सुरक्षित वापस लाने के प्रयासों की जानकारी मांगी है। आयोग ने साफ किया है कि प्रवासी मजदूरों के मानवाधिकारों से जुड़ा यह मामला गंभीर है और इसमें लापरवाही बर्दाश्त नहीं की जाएगी।

**Source: https://www.dailychhattisgarh.com/latest-news/316280/what-did-the-human-rights-commission-say-on-the-incidents-of-disappearance-in-delhi-**

दिल्ली में 'गुमशुदगी की घटनाओं' पर मानवाधिकार आयोग ने क्या कहा

10-Feb-2026 12:01 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कहा है कि उसने जनवरी 2026 के पहले दो हफ़्तों में दिल्ली से 807 व्यक्तियों की गुमशुदगी की एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है.

पीआईबी की ओर से सोमवार को जारी प्रेस रिलीज़ में कहा गया है, "मीडिया रिपोर्ट के मुताबिक़ जनवरी 2026 के पहले दो हफ़्तों में दिल्ली में 807 लोग लापता हुए. इनमें 191 नाबालिग और 616 वयस्क शामिल हैं. पुलिस ने अब तक 235 लोगों को खोजा है, जबकि 572 लोग अभी भी लापता हैं."

एनएचआरसी ने कहा है कि अगर रिपोर्ट सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है.

आयोग ने दिल्ली सरकार के मुख्य सचिव और दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो हफ़्ते के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है.

न्यूज़ एजेंसी पीटीआई की हाल ही में एक रिपोर्ट आई थी, जिसमें दिल्ली पुलिस के आधिकारिक डेटा का हवाला देते हुए ये बताया गया था कि 1 से 15 जनवरी के बीच कुल 807 लोग लापता हुए, जिसमें हर दिन औसतन 54 लोग लापता हुए.

गुमशुदगी के मामलों पर दिल्ली पुलिस की अपील

इसके बाद दिल्ली पुलिस ने लोगों से अपील की थी कि वे 'बच्चों की गुमशुदगी के मामलों में अचानक वृद्धि' की अफ़वाहों पर भरोसा न करें.

दिल्ली पुलिस ने एक्स पर पोस्ट किया, "हम नागरिकों से अपील करते हैं कि वे लापता बच्चों के मामलों में अचानक वृद्धि की अफ़वाहों का शिकार न हों."

दिल्ली पुलिस ने 'लापता बच्चों के मामलों में अचानक वृद्धि' के दावों का खंडन किया है. साथ ही, अफ़वाह फैलाने वालों को आंकड़ों को गलत तरीके से पेश करके बेवजह डर फ़ैलाने के लिए कड़ी कानूनी कार्रवाई की चेतावनी भी दी है.

दिल्ली पुलिस ने कहा था कि "घबराने या डरने की कोई बात नहीं है" क्योंकि ये आंकड़े पिछले सालों की इसी अवधि की तुलना में असल में कमी दिखाते हैं.

दिल्ली पुलिस के जन संपर्क अधिकारी और संयुक्त पुलिस आयुक्त संजय त्यागी ने कहा था, "दिल्ली में लापता व्यक्तियों विशेषकर बच्चों के संबंध में घबराने या डरने की कोई वजह नहीं है."

"पहले की तुलना में दिल्ली में लापता व्यक्तियों के मामलों में कोई वृद्धि नहीं हुई है. जनवरी 2026 के महीने में पिछले वर्षों की समान अवधि की तुलना में गुमशुदगी के मामलों में कमी दर्ज की गई है." (bbc.com/hindi)

Lalluram, Online News, 11/02/2026

**Source: https://lalluram.com/the-appeal-of-14-indian-workers-stranded-in-dubai-for-three-months-has-shown-results/**

3 महीने से दुबई में फंसे 14 भारतीय मजदूरों की अपील का दिखा असर, NHRC ने झारखंड सरकार से मांगी रिपोर्ट

Shashi Ranjan | 10 Feb 2026, 08:45 PM

राष्ट्रीय मानवाधिकार आयोग ने दुबई में बंधक बने झारखंड के 14 श्रमिकों के मामले में स्वतः संज्ञान लिया है। आयोग ने झारखंड के मुख्य सचिव और राज्य प्रवासी श्रमिक नियंत्रण कक्ष को दो सप्ताह के भीतर विस्तृत रिपोर्ट देने का नोटिस जारी किया है। इन श्रमिकों के पासपोर्ट जब्त कर लिए गए हैं और उन्हें वेतन नहीं मिल रहा है, जिससे उनके मानवाधिकारों का गंभीर उल्लंघन हो रहा है। NHRC ने कहा है कि यदि ये आरोप सही पाए जाते हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला बनता है.

दुबई में पिछले करीब तीन महीने से फंसे झारखंड के 14 मजदूरों को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्य सरकार से रिपोर्ट तलब की है. पूरा मामला झारखंड के गिरिडीह, हजारीबाग व बोकारो जिले के कम से कम 14 प्रवासी श्रमिकों के दुबई में बंधक बनने से संबंधित है। करीब तीन महीने पहले 14 मजदूर काम के सिलसिले में दुबई गए थे. मजदूरों का आरोप है कि कंपनी ईएमसी ने उन्हें ट्रांसमिशन लाइन में काम तो दिलवाया, लेकिन पिछले करीब तीन महीनों से मजदूरी नहीं दी.

उनका पासपोर्ट भी छीन लिया. मजदूरों का आरोप है कि ऊपर से जबरन ओवरटाइम कराया जा रहा है, जिससे रहने-खाने की बुनियादी जरूरतें भी पूरी नहीं हो पा रही है. इसके बाद मजदूरों ने वीडियो बनाकर उसे सोशल मीडिया पर वायरल करते हुए केंद्र और राज्य सरकार से मदद की गुहार लगाई.

झारखंड उन राज्यों में शामिल है जहां से बड़ी संख्या में कम-कुशल और अर्ध-कुशल मजदूर है. जो रोजगार के लिए विदेश जाते हैं. इसी वजह से राज्य सरकार ने Migrant Workers Control Room भी बनाया है, जिसे अब इस मामले में सीधे जवाब देना होगा.

राष्ट्रीय मानवाधिकार आयोग (NHRC) के मुताबिक, दुबई में ट्रांसमिशन लाइन से जुड़े काम में लगी ईएमसी कंपनी ने इन मजदूरों को रोजगार पर रखा था और उनके पासपोर्ट जब्त कर लिए, ताकि वे भारत वापस न लौट सकें. साथ ही, आरोप है कि मजदूरी का भुगतान भी नहीं किया जा रहा.

NHRC ने कहा है कि यदि ये आरोप सही पाए जाते हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला बनता है. आयोग ने इस पूरे मामले को झारखंड सरकार के मुख्य सचिव और स्टेट माइग्रेंट वर्कर्स कंट्रोल रूम (MWCR) के प्रमुख को नोटिस जारी किया है. आयोग ने दोनों अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट सौंपने के निर्देश दिए हैं.

Bhaskar Hindi, Online News, 11/02/2026

**Source: https://www.bhaskarhindi.com/other/hindi-migrant-worker-killing-nhrc-slams-tn-govts-response-seeks-clarification-on-negligence-of-administration-20260210093800-1250588**

प्रवासी मजदूर सूरज पर हमले के मामले में एनएचआरसी ने तमिलनाडु सरकार को कारण बताओ नोटिस जारी किया

10 Feb 2026 11:41 AM

नई दिल्ली, 10 फरवरी (आईएएनएस)। तमिलनाडु के तिरुत्तणी में ओडिशा के एक प्रवासी मजदूर पर हुए बर्बर हमले को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी ) ने राज्य सरकार की प्रतिक्रिया पर नाराजगी जताई है। आयोग ने एफआईआर दर्ज करने में देरी और घायल युवक के अस्पताल से रहस्यमय तरीके से गायब हो जाने को गंभीर लापरवाही बताते हुए तमिलनाडु सरकार से स्पष्टीकरण मांगा है।

यह घटना दिसंबर 2025 में तिरुवल्लूर जिले के तिरुत्तणी रेलवे स्टेशन के पास हुई थी। जानकारी के अनुसार, चार 17 वर्षीय नशे के आदी लड़कों ने एक ओडिया युवक पर धारदार हथियार (हंसिया) से हमला किया। इस हमले में युवक गंभीर रूप से घायल हो गया। बाद में उसकी पहचान ओडिशा के रहने वाले 20 वर्षीय के. सूरज के रूप में हुई।

घटना के बाद सूरज को अस्पताल में भर्ती कराया गया, जहां उसका बयान उसी दिन, यानी 27 दिसंबर 2025 को दर्ज कर लिया गया था। इसके बावजूद पुलिस ने एफआईआर अगले दिन 28 दिसंबर को दर्ज की। एनएचआरसी सदस्य प्रियंक कानूनगो ने कहा कि एफआईआर सोशल मीडिया के दबाव में दर्ज की गई, जो कानून व्यवस्था पर सवाल खड़े करती है।

सबसे चौंकाने वाली बात यह रही कि गंभीर रूप से घायल सूरज इलाज के दौरान अस्पताल से निकल गया और उसके बाद से उसका कोई पता नहीं चल पाया। तमिलनाडु सरकार ने आयोग को दिए जवाब में कहा कि पीड़ित घायल अवस्था में अस्पताल छोड़कर चला गया और अब सरकार के पास उसकी कोई जानकारी नहीं है।

इस पर प्रतिक्रिया देते हुए एनएचआरसी सदस्य प्रियंक कानूनगो ने इस पूरे मामले को सरकारी निकृष्टता की पराकाष्ठा बताया। उन्होंने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर लिखा कि राज्य सरकार न तो पीड़ित को ढूंढ पाई और न ही उसके परिवार तक पहुंचने का कोई प्रयास किया गया।

कानूनगो ने कहा कि घायल के अचानक गायब हो जाने के बाद भी प्रशासन ने उसे खोजने की कोई गंभीर कोशिश नहीं की, जो बेहद चिंताजनक है। इसी को ध्यान में रखते हुए एनएचआरसी ने तमिलनाडु के मुख्य सचिव को नोटिस जारी किया है।

आयोग ने राज्य सरकार को निर्देश दिए हैं कि पीड़ित को खोजकर उसका इलाज सुनिश्चित किया जाए, यह स्पष्ट किया जाए कि उसे 2 लाख रुपए का मुआवजा क्यों न दिया जाए, और पुलिस एवं प्रशासन की लापरवाही पर अब तक क्या कार्रवाई की गई है, इसका पूरा विवरण दिया जाए।

एनएचआरसी का कहना है कि यह मामला सिर्फ अपराध का नहीं, बल्कि मानवाधिकारों के गंभीर उल्लंघन का है। आयोग ने साफ संकेत दिया है कि यदि संतोषजनक जवाब नहीं मिला, तो आगे सख्त कार्रवाई की जा सकती है।

## Source: https://cjp.org.in/nafrat-ke-khilaf-kanoon-ki-ladai/

नफ़रत के ख़िलाफ़ क़ानून की लड़ाई: CJP के हस्तक्षेपों का एक वर्ष

जमीनी स्तर पर CJP ने संविधान के मूल्यों को काम में उतारा—लोगों की गरिमा की रक्षा की, संगठित नफ़रत का विरोध किया और संस्थानों की निष्पक्षता की माँग की।

09, Feb 2026 | CJP Team

साल 2025 में कई इलाकों में नफरत भरे बयान, धार्मिक निशाना बनाने और दुश्मनी के संगठित अभियानों में लगातार वृद्धि देखी गई। इसके जवाब में, सिटीजन्स फॉर जस्टिस एंड पीस (CJP) ने लगातार संवैधानिक आयोगों और पुलिस अधिकारियों से संपर्क किया, जवाबदेही, समय पर रोकथाम के उपाय और कानून के शासन का सख्ती से पालन करने की मांग की। यह रिपोर्ट निरंतर पैरवी के एक साल का दस्तावेज है, जिसमें CJP के शुरुआती रोकथाम की चेतावनियों से लेकर साल के आखिर में स्पष्ट संस्थागत भेदभाव के मामलों में सुधारात्मक और अनुशासनात्मक कार्रवाई की मांगों तक के हस्तक्षेपों का पता लगाया गया है।

2025 हस्तक्षेप निगरानी सूची:

NCSC: 2 शिकायतें

NCM: 6 शिकायतें

NHRC: 2 जरूरी ज्ञापन

पुलिस/प्रशासन: 6 शिकायतें

प्रिवेंटिव एक्शन: पहले से की गई दो शिकायतें

राष्ट्रीय अनुसूचित जाति आयोग (NCSC): जाति–आधारित अत्याचारों से लड़ना

जनवरी 2025 की शुरुआत (8 जनवरी) में, CJP ने आंध्र प्रदेश, छत्तीसगढ़, कर्नाटक, मध्य प्रदेश, तमिलनाडु और उत्तर प्रदेश में दलित समुदायों के खिलाफ अत्याचारों में चिंताजनक बढ़ोतरी को उजागर करने के लिए NCSC से संपर्क किया। इन शिकायतों में, 2024 के आखिर की घटनाओं का ब्यौरा देते हुए, इस बात पर जोर दिया गया कि ऐसी हिंसा गहरी जड़ें जमा चुकी भेदभावपूर्ण मानसिकता में निहित है। CJP के हस्तक्षेप का मकसद आयोग को सिर्फ देखने-समझने तक सीमित रहने से आगे बढ़कर SC/ST (अत्याचार निवारण) अधिनियम, 1989 को सक्रिय रूप से लागू करने की दिशा में ले जाना था।

सीजेपी हेट स्पीच के उदाहरणों को खोजने और प्रकाश में लाने के लिए प्रतिबद्ध है, ताकि इन विषैले विचारों का प्रचार करने वाले कट्टरपंथियों को बेनकाब किया जा सके और उन्हें न्याय के कटघरे में लाया जा सके। हेट स्पीच के खिलाफ हमारे अभियान के बारे में अधिक जानने के लिए, कृपया सदस्य बनें। हमारी पहल का समर्थन करने के लिए, कृपया अभी दान करें!

“सभी के लिए गरिमा”: 9 राज्यों में 30 गंभीर अत्याचारों का राष्ट्रीय मानचित्रण

24 जून को, CJP ने नौ राज्यों में हिंसा की 30 अलग-अलग घटनाओं का दस्तावेज तैयार करते हुए एक और बड़ी औपचारिक शिकायत दर्ज की, जिसमें नाबालिगों पर भयानक यौन हमलों से लेकर एटा (उत्तर प्रदेश) में 10 साल के लड़के की हत्या तक की घटनाएं शामिल थीं। संविधान के अनुच्छेद 338 (5) का हवाला देते हुए, CJP ने इन अपराधों की तत्काल जांच की मांग की, जिसमें सामाजिक बहिष्कार और अंतिम संस्कार के अधिकारों से वंचित करना शामिल था।

SC के खिलाफ PoA एक्ट और नागरिक अधिकारों का उल्लंघन करने वाले बड़े पैमाने पर अपराध

CJP ने अपनी शिकायत में कहा कि, ये घटनाएं सीधे तौर पर नागरिक अधिकार संरक्षण अधिनियम, 1955, और इससे भी महत्वपूर्ण बात यह है कि अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 (SC/ST PoA एक्ट) की भावना और प्रावधानों का उल्लंघन करती हैं, जिसका विशेष मकसद अनुसूचित जातियों के खिलाफ अत्याचारों को रोकना और ऐसे अपराधों की सुनवाई के लिए विशेष अदालतों का प्रावधान करना और पीड़ितों को राहत और पुनर्वास प्रदान करना है। इन घटनाओं की बार-बार होने वाली प्रकृति, खासकर यौन हिंसा और शारीरिक हमलों के कई मामले, इन महत्वपूर्ण कानूनों के कार्यान्वयन और लागू करने में भारी कमी को दर्शाते हैं।

SC के खिलाफ लक्षित अपराध, दुर्व्यवहार का एक पैटर्न

इस शिकायत के जरिए, CJP इस बात को उजागर करता है कि जाति-आधारित उत्पीड़न की निरंतर, व्यापक घटनाएं पूरे देश में, अलग-अलग राजनीतिक दलों द्वारा शासित राज्यों में प्रचलित हैं, जो एक गहरी जड़ वाली सामाजिक बुराई की ओर इशारा करती हैं, जिसने न केवल ‘सामान्य हिंसा और उत्पीड़न’ का एक भयावह स्तर हासिल कर लिया है, बल्कि ‘संरचित स्तर की छूट के कारण इसे अनुमति भी दी गई है’।

CJP ने अपनी शिकायत में यह भी कहा कि NCRB रिपोर्ट के अनुसार, SC के खिलाफ अत्याचार के कुल 70,818 मामले और ST के खिलाफ 12,159 मामले वर्ष 2021 के अंत तक जांच के लिए लंबित थे। SC के कुल 2,63,512 मामले और ST के 42,512 मामले अदालतों में सुनवाई के लिए रखे गए थे। वर्ष के अंत में, कुल मामलों में से 96 प्रतिशत से ज्यादा मामले अभी भी सुनवाई के लिए लंबित थे। हालांकि चार्जशीट दाखिल करने का प्रतिशत 80% से अधिक था, लेकिन दोषसिद्धि दर 40% से कम रही।

CJP ने हस्तक्षेप क्यों किया?

CJP ने हस्तक्षेप किया क्योंकि ये अत्याचार अब अलग-थलग अपराध नहीं रह गए थे, बल्कि रोजमर्रा के अपमान और हिंसा की "नई सामान्य घटना" बन गए थे, जो बढ़ते रुझानों को दर्शाते हैं। जब स्थानीय पुलिस FIR दर्ज करने में विफल रही या प्रभावशाली जाति के अपराधियों को "संरचित छूट" प्रदान की, तो यह स्पष्ट हो गया कि केवल एक उच्च-स्तरीय संवैधानिक दबाव ही इस गतिरोध को तोड़ सकता है। CJP का हस्तक्षेप NCSC को PoA एक्ट की व्यवस्थित विफलता को दूर करने और हाशिए पर पड़े समुदायों की बुनियादी मानवीय गरिमा की रक्षा करने के लिए मजबूर करने के लिए आवश्यक था।

राष्ट्रीय मानवाधिकार आयोग (NHRC): CJP का ज्ञापन

31 मई, 2025 को, CJP ने असम में एक बड़े मानवाधिकार संकट के संबंध में राष्ट्रीय मानवाधिकार आयोग (NHRC) को एक ज्ञापन सौंपा। ज्ञापन में CJP ने बताया कि 23 मई से 31 मई के बीच, असम बॉर्डर पुलिस ने 33 जिलों में गुपचुप तरीके से रात में छापे मारे और बिना वारंट या कानूनी कागजात के करीब 300 लोगों, जिनमें मुख्य रूप से बंगाली बोलने वाले मुसलमान थे, को हिरासत में ले लिया। हालांकि कुछ लोगों को बाद में रिहा कर दिया गया, लेकिन लगभग 145 लोग लापता रहे, जिससे भारत-बांग्लादेश सीमा पर अवैध "पुशबैक" का डर पैदा हो गया।

ज्ञापन में इस बात पर जोर दिया गया कि हिरासत में लिए गए कई लोग पहले से ही चल रहे कानूनी मामलों में शामिल थे या पीढ़ियों से भारत में रह रहे थे। CJP ने तर्क दिया कि इन कार्रवाइयों ने कानून के शासन की अनदेखी की और अनुच्छेद 21 और 22 के तहत संवैधानिक अधिकारों का उल्लंघन किया। CJP ने NHRC से सरकार से पूरी रिपोर्ट मांगने, एक फैक्ट फाइंडिंग कमेटी गठित करने और गैर-कानूनी रूप से हिरासत में लिए गए या निकाले गए लोगों की तत्काल सुरक्षा और वापसी सुनिश्चित करने का आग्रह किया है।

4 जून, 2025 को, CJP ने NHRC को एक पूरक ज्ञापन सौंपा, जिसमें असम में अवैध रात की हिरासत और जबरन निष्कासन के भयावह प्रत्यक्षदर्शी बयान दिए गए थे। यह ज्ञापन 31 मई के शुरुआती ज्ञापन के बाद दिया गया था और इसमें एक व्यवस्थित अभियान का दस्तावेजीकरण किया गया था, जिसमें कथित तौर पर असम बॉर्डर पुलिस ने बंगाली बोलने वाले मुसलमानों, जिनमें बुजुर्ग, पुरानी बीमारियों से पीड़ित और अदालत के स्टे ऑर्डर द्वारा संरक्षित व्यक्ति शामिल थे, को निर्वासित करने के लिए सभी न्यायिक प्रतिबंधों की अनदेखी की थी।

ज्ञापन में हाजरा खातून और सोना भानु जैसे पीड़ितों के बयान शामिल थे, जिन्होंने बताया कि उन्हें आंखों पर पट्टी बांधकर, बिना सहमति के उंगलियों के निशान लेकर और अंधेरे की आड़ में "नो-मैन्स लैंड" दलदली इलाकों में छोड़ दिया गया था। परिवारों ने बताया कि उन्हें अपने लापता रिश्तेदारों के बारे में केवल बांग्लादेश में बनाए गए वायरल सोशल मीडिया वीडियो के माध्यम से पता चला। गौरतलब है कि CJP ने खुलासा किया कि जिन व्यक्तियों को पहले कानूनी प्रयासों से हिरासत केंद्रों से रिहा किया गया था – जैसे कि दोयजान बीबी और अब्दुल शेख – उन्हें सभी जमानत शर्तों का पालन करने के बावजूद फिर से हिरासत में लिया गया और जबरन हटा दिया गया। CJP ने NHRC से एक स्वतंत्र जांच शुरू करने, शीर्ष अधिकारियों को तलब करने और इन गैर-कानूनी निर्वासन के शिकार सभी लोगों की सुरक्षित वापसी सुनिश्चित करने का आग्रह किया है।

CJP के दखल का कारण

इस संकट में CJP के दखल की जरूरत थी क्योंकि राज्य पूरी तरह से कानून के बाहर काम कर रहा था, जो कानूनी हिरासत से ज्यादा अपहरण जैसा लग रहा था। लोगों को आधी रात में गायब करके और उन्हें सीमाओं के पार "धकेलकर", प्रशासन ने पूरे न्यायिक सिस्टम को नजरअंदाज कर दिया, जिसमें सुप्रीम कोर्ट के स्टे ऑर्डर भी शामिल थे। CJP ने इस "चुपके से सफाए" को रोकने और यह सुनिश्चित करने के लिए काम किया कि किसी भी व्यक्ति को गुप्त, गैर-कानूनी कार्यकारी कार्रवाई से बिना देश का न बनाया जाए।

III. राष्ट्रीय अल्पसंख्यक आयोग (NCM): संगठित नफरत को रोकना

साल 2025, CJP ने एक संवैधानिक रक्षक के तौर पर काम किया और राष्ट्रीय अल्पसंख्यक आयोग (NCM) में छह बड़ी शिकायतें दर्ज कीं।

"धर्म संसद" और 2. "त्रिशूल दीक्षा" से संबंधित

साल 2025 की शुरुआत दिल्ली, राजस्थान और हिमाचल प्रदेश जैसे इलाकों में "धर्म संसद" और "त्रिशूल दीक्षा" जैसे तेज आवाज वाले कार्यक्रमों से हुई। इन सभाओं में मुसलमानों और ईसाइयों के खिलाफ आर्थिक बहिष्कार और शारीरिक हिंसा की खुली अपील की गई। NCM को CJP की शिकायतों में विस्तार से बताया गया कि कैसे वक्ताओं ने "लव जिहाद" और "लैंड जिहाद" जैसी बेबुनियाद साजिशों को फैलाया और इन कार्यक्रमों ने गहरे डर और अनिश्चितता का माहौल बनाया। नतीजतन, हमने आयोग से आग्रह किया कि वह नए भारतीय न्याय संहिता (BNS) 2023 के तहत FIR दर्ज करवाकर दोषियों को जवाबदेह ठहराए।

त्रिशूल दीक्षा कार्यक्रमों में नफरत भरे बयानों पर शिकायत

29 जनवरी को, CJP ने NCM में एक औपचारिक शिकायत दर्ज की, जिसमें दिसंबर 2024 में पंजाब, दिल्ली, हिमाचल प्रदेश और राजस्थान में आयोजित त्रिशूल दीक्षा कार्यक्रमों की श्रृंखला पर चिंता जताई गई। विश्व हिंदू परिषद (VHP), बजरंग दल और अंतर्राष्ट्रीय हिंदू परिषद (AHP) जैसे अतिदक्षिणपंथी समूहों द्वारा आयोजित इन सभाओं में अल्पसंख्यक समुदायों, खासकर मुसलमानों और ईसाइयों के खिलाफ खुले तौर पर भड़काऊ बयानबाजी, नफरत भरे बयान और लामबंदी की गई।

'धर्म संसद' कार्यक्रमों में नफरत भरे बयानों के खिलाफ शिकायत

22 जनवरी को, CJP ने NCM में 20 दिसंबर, 2024 को यति नरसिंहानंद और अन्य दक्षिणपंथी हस्तियों के नेतृत्व में आयोजित 'धर्म संसद' कार्यक्रमों में दिए गए नफरत भरे बयानों की एक श्रृंखला के संबंध में शिकायत दर्ज की। हरिद्वार में कार्यक्रम आयोजित करने की अनुमति न मिलने के बावजूद, यह सभा दूसरी जगह हुई, जहां एक बार फिर मुसलमानों को निशाना बनाते हुए और केवल हिंदू राष्ट्र की मांग करते हुए भड़काऊ और हिंसक बयानबाजी की गई। कार्यक्रम में दिए गए भाषणों में अपमानजनक भाषा और मुसलमानों के खिलाफ शारीरिक हिंसा की खुली अपील शामिल थी, जो बिना धार्मिक विविधता वाले समाज की कल्पना को बढ़ावा दे रही थी।

हिंदू सनातन एकता पदयात्रा: भय का दस-दिवसीय दस्तावेज

2 दिसंबर, 2025 को, सिटीजन्स फॉर जस्टिस एंड पीस (CJP) ने धीरेंद्र कृष्ण शास्त्री के नेतृत्व में आयोजित दस दिवसीय विशाल हिंदू सनातन एकता पदयात्रा के संबंध में राष्ट्रीय अल्पसंख्यक आयोग (NCM) को एक विस्तृत शिकायत सौंपी। दिल्ली, हरियाणा, उत्तर प्रदेश और मध्य प्रदेश की 422 ग्राम पंचायतों से गुजरने वाली इस यात्रा को CJP ने "दूसरों को अलग-थलग करने" के एक व्यवस्थित अभियान के रूप में दस्तावेज तैयार किया, जिसने धार्मिक पहचान को हथियार बनाया। CJP द्वारा भाषणों की विस्तृत मैपिंग में बयानबाजी को सीधे नफरत भरे भाषण और भारी वाली डर फैलाने वाली बातों में वर्गीकृत किया गया, जिसमें विशेष रूप से आबादी की साजिश के सिद्धांत शामिल थे, जिसमें दावा किया गया था कि हिंदू "अल्पसंख्यक बनने की कगार पर हैं।"

यात्रा में "जो राम का नहीं वो किसी काम का नहीं" जैसे बहिष्कार वाले नारे और मुसलमानों और ईसाइयों के आर्थिक बहिष्कार के लिए स्पष्ट आह्वान शामिल थे। CJP ने इस बात का जिक्र किया कि कैसे वक्ताओं ने अपने आध्यात्मिक अधिकार का इस्तेमाल "बुलडोजर न्याय" को सामान्य बनाने और ऐतिहासिक नाराजगी भड़काने के लिए किया, जैसे कि अन्य धार्मिक स्थलों को वापस लेने की मांग के लिए बाबरी मस्जिद विध्वंस का हवाला देना। यह चेतावनी देते हुए कि ऐसे संगठित अभियान, जिसमें अनुमानित 3,00,000 प्रतिभागी शामिल थे, वास्तविक दुनिया में हिंसा भड़का सकते हैं, CJP ने NCM से एक फैक्ट फाइंडिंग मिशन शुरू करने का आग्रह किया। महत्वपूर्ण रूप से, संगठन ने पदयात्रा की बयानबाजी से पैदा अस्थिर माहौल से कमजोर समुदायों की रक्षा के लिए तहसीन पूनावाला दिशानिर्देशों के अनुसार नोडल अधिकारियों की नियुक्ति के लिए प्रार्थना की।

बंगाली मूल के मुसलमानों को निशाना बनाना

सितंबर के अंत में (30 सितंबर, 2025), राष्ट्रीय अल्पसंख्यक आयोग (NCM) को एक व्यापक शिकायत सौंपी गई, जिसमें भारत भर में "नफरत भरे भाषणों में खतरनाक और वृद्धि" का जिक्र किया गया। शिकायत में शामिल किया गया है कि कैसे बंगाली मूल के मुसलमानों, जिनमें से कई वैध भारतीय नागरिक हैं, को चुनावी रैलियों, सार्वजनिक विरोध प्रदर्शनों और ऑनलाइन अभियानों में व्यवस्थित रूप से "बांग्लादेशी" और "घुसपैठिए" के रूप में बदनाम किया जा रहा है। CJP ने NCM अध्यक्ष से एक पूर्ण जांच और सतर्कता गतिविधि को रोकने के लिए प्रिवेंटिव ऑर्डर का अनुरोध किया, इस बात पर जोर देते हुए कि ऐसी बयानबाजी सीधे नफरत भरे अपराधों पर सुप्रीम कोर्ट के निर्देशों का उल्लंघन करती है।

NCM से CJP की मुख्य मांगें

शिकायत में आयोग से ये मांगें की गईं:

NCM एक्ट के तहत कानूनी संज्ञान लें और जांच शुरू करें।

नफरत फैलाने वाले व्यक्तियों और संगठनों के खिलाफ FIR दर्ज करने का निर्देश दें।

बीर लाछित सेन और ऑल ताई अहोम स्टूडेंट्स यूनियन जैसे संगठनों की निगरानी गतिविधियों पर रोक लगाएं।

स्वतः संज्ञान कार्रवाई पर सुप्रीम कोर्ट के आदेशों का पुलिस द्वारा पालन सुनिश्चित करें।

प्रिवेंटिव उपायों को लागू करें, जैसे रैलियों की वीडियोग्राफी करना और बार-बार नफरत फैलाने वालों पर प्रतिबंध लगाना।

सोशल मीडिया प्लेटफॉर्म से नफरत भरी सामग्री हटाने का आग्रह करें।

देश भर में बंगाली मूल के मुसलमानों की प्रोफाइलिंग, उत्पीड़न और बेदखली पर एक फैक्ट-फाइंडिंग मिशन शुरू करें।

राजस्थान में ईसाइयों के खिलाफ व्यवस्थित लक्षित उत्पीड़न और नफरत से प्रेरित हिंसा में CJP का बड़ा हस्तक्षेप (सितंबर, 2025)

8 अक्टूबर, 2025 को, CJP ने सितंबर 2025 के दौरान राजस्थान में ईसाई समुदाय के खिलाफ लक्षित उत्पीड़न और नफरत से प्रेरित हमलों में वृद्धि के संबंध में राष्ट्रीय अल्पसंख्यक आयोग (NCM) में एक औपचारिक शिकायत दर्ज की। शिकायत में राजस्थान गैरकानूनी धर्म परिवर्तन निषेध विधेयक, 2025 पेश किए जाने के बाद हुई कई परेशान करने वाली घटनाओं का जिक्र किया गया है। बड़ी घटनाओं में 3 सितंबर को अलवर में एक बच्चों के हॉस्टल पर पुलिस छापा, 9 सितंबर को कोटपुतली-बहरोड़ में अनुयायियों से जबरन पूछताछ और 11 सितंबर को डूंगरपुर में सेंट पॉल हॉस्टल स्कूल को जबरन बंद करना शामिल है। सबसे अहम बात यह है कि 21 सितंबर को जयपुर में, 40-50 कार्यकर्ताओं की भीड़ ने एक निजी प्रार्थना सभा पर हमला किया, जिसमें आठ लोग घायल हो गए।

CJP ने आयोग से इन घटनाओं का तत्काल संज्ञान लेने का आग्रह किया, जिसे वे निगरानी हिंसा और प्रशासनिक पूर्वाग्रह से जुड़ा एक "समन्वित अभियान" बताते हैं। CJP ने पुलिस की गलत हरकतों की समय-सीमा के अंदर जांच और BNS की धारा 196 और 299 के तहत FIR दर्ज करने की मांग की। उन्होंने जवाबदेही सुनिश्चित करने और अनुच्छेद 14, 21 और 25 के तहत संवैधानिक अधिकारों की सुरक्षा के लिए तहसीन पूनावाला मामले में सुप्रीम कोर्ट के दिशानिर्देशों को लागू करने की भी मांग की।

NCM द्वारा की गई कार्रवाई: CJP द्वारा औपचारिक शिकायत दर्ज कराने के बाद, राष्ट्रीय अल्पसंख्यक आयोग (NCM) ने 14 अक्टूबर, 2025 को राजस्थान सरकार के मुख्य सचिव को एक निर्देश जारी करके आधिकारिक कार्यवाही शुरू की। अपने औपचारिक संदेश में, आयोग ने कहा कि "शिकायतकर्ता को इस मामले में की गई कार्रवाई के बारे में सूचित किया जाना चाहिए और आयोग को भी सूचित किया जाना चाहिए।"

गैर-कानूनी सतर्कता और "पहचान पुलिसिंग" का उदय

18 दिसंबर, 2025 को, CJP ने औपचारिक रूप से राष्ट्रीय अल्पसंख्यक आयोग (NCM) से संपर्क किया ताकि सतर्कता हिंसा और राज्य-नेतृत्व वाली लक्षित बेदखली में वृद्धि की रिपोर्ट की जा सके। व्यापक शिकायत में सितंबर और नवंबर 2025 के बीच हुई घटनाओं के एक परेशान करने वाले पैटर्न का दस्तावेज तैयार किया गया है, जो मुख्य रूप से कई राज्यों में मुस्लिम और ईसाई समुदायों को निशाना बना रहा है।

CJP ने चिंता के पांच महत्वपूर्ण क्षेत्रों पर प्रकाश डाला: शारीरिक सतर्कता (physical vigilantism) जिसमें गौ रक्षा और मोरल पुलिसिंग शामिल है; अल्पसंख्यक-स्वामित्व वाले व्यवसायों के अनौपचारिक बहिष्कार के जरिए आर्थिक धमकी; धर्मांतरण को रोकने के बहाने ईसाई प्रार्थना सभाओं में बाधा डालना; जबरन पहचान पुलिसिंग और बड़े पैमाने पर तोड़फोड़ जो पर्याप्त पुनर्वास के बिना कमजोर आबादी को असमान रूप से प्रभावित करते हैं।

CJP की शिकायत का मुख्य विषय "स्व-घोषित प्रवर्तकों" (self-appointed enforcers) का उदय है जो दंड से छुटकारे की भावना के साथ काम करते हैं। CJP ने NCM के समक्ष तर्क दिया कि ये अलग-थलग घटनाएं नहीं हैं, बल्कि एक फ्रिक्वेंसी पैटर्न है जो समानता और धार्मिक स्वतंत्रता की संवैधानिक गारंटी को कमजोर करता है। संगठन ने चयनात्मक कानून प्रवर्तन पर गंभीर चिंता जाहिर की, यह देखते हुए कि पुलिस अक्सर सतर्कता शिकायतों पर कार्रवाई करती है, जबकि अपराधियों के शुरुआती गैर-कानूनी कृत्यों को नजरअंदाज कर देती है। CJP ने NCM से राज्य सरकारों से कार्रवाई रिपोर्ट मांगने, आपराधिक कानून के निष्पक्ष आवेदन को सुनिश्चित करने और ऐसी हिंसा के सामान्यीकरण के खिलाफ अल्पसंख्यक समूहों की आजीविका और गरिमा की रक्षा करने का आग्रह किया है।

NCM द्वारा की गई कार्रवाई: 23 जनवरी, 2026 को, राष्ट्रीय अल्पसंख्यक आयोग (NCM) ने 18 दिसंबर को CJP द्वारा दिए गए आवेदन का आधिकारिक तौर पर संज्ञान लिया है और मामला दर्ज कर लिया है। शिकायत पर कार्रवाई करते हुए, आयोग ने औपचारिक रूप से पूरे आवेदन की एक प्रति गृह सचिव, गृह मंत्रालय, नॉर्थ ब्लॉक, नई दिल्ली को तत्काल विचार और उचित हस्तक्षेप के लिए भेजी है।

III. पुलिस अधिकारी: निष्पक्षता और जवाबदेही की मांग

2025 में, CJP ने कई राज्यों में पुलिस और प्रशासन के साथ 5 प्रमुख सामूहिक शिकायतें दर्ज कीं, ताकि जवाबदेही, तत्काल निवारक कार्रवाई और कानून के शासन का सख्ती से पालन करने की मांग की जा सके।

"क्रॉसफायर की लाइन में": जब CJP ने अधिकारियों से कार्रवाई करने की मांग की

फरवरी और मार्च के दौरान, CJP ने पुणे, सिंधुदुर्ग और रत्नागिरी में दिए गए भड़काऊ भाषणों के लिए भाजपा विधायक और मंत्री नितेश राणे के खिलाफ कई राज्य-व्यापी शिकायतें दर्ज कीं। CJP ने तर्क दिया कि एक चुने हुए प्रतिनिधि के तौर पर, जो काफी प्रभावशाली पद पर हैं, राणे की सांप्रदायिक सद्भाव बनाए रखने की कानूनी और नैतिक जिम्मेदारी ज्यादा थी। सुप्रीम कोर्ट के ऐतिहासिक अमिश देवगन फैसले का हवाला देते हुए, जो बोलने की आजादी और नुकसान पहुंचाने वाली भड़काऊ बातों के बीच फर्क करता है, संगठन ने औपचारिक शिकायतों की एक सीरीज़ दायर की ताकि कानून प्रवर्तन एजेंसियां ऐसी बयानबाजी के खिलाफ निर्णायक कार्रवाई करें जो राज्य के सामाजिक ताने-बाने को खतरे में डालती है।

नानिधम, रत्नागिरी – 28 मार्च, 2025 को, CJP ने रत्नागिरी के पुलिस अधीक्षक और जिला मजिस्ट्रेट से राणे द्वारा एक सार्वजनिक सम्मान समारोह में दिए गए भाषण के बारे में संपर्क किया। शिकायत में बताया गया कि कैसे राणे ने "लव जिहाद" और "लैंड जिहाद" जैसी बेबुनियाद साजिश की थ्योरी फैलाई, इस्लाम विरोधी गालियों का इस्तेमाल किया और विशेष रूप से मजारों और दरगाहों जैसी धार्मिक जगहों को निशाना बनाया। CJP ने तर्क दिया कि यह भड़काऊ भाषा मुस्लिम समुदाय के प्रति डर और अविश्वास पैदा करने की सीधी कोशिश थी और अमिश देवगन के मानक का हवाला दिया कि ऐसी बातों का विभाजन बोने और सामाजिक कलह भड़काने के अलावा कोई वैध मकसद नहीं होता।

वाघोली, पुणे – 18 मार्च, 2025 को, CJP ने अतिरिक्त पुलिस महानिदेशक (कानून और व्यवस्था) और पुणे पुलिस से वाघोली के एक मंदिर में दिए गए एक विवादास्पद भाषण के बारे में संपर्क किया। इस मामले में, राणे ने खुले तौर पर घरों के भेदभाव की वकालत की, हिंदुओं से कहा कि वे सिर्फ साथी हिंदुओं को ही प्रॉपर्टी किराए पर दें और चेतावनी दी कि एक भी "असलम" को किराए पर देने से आबादी पर कब्जा हो जाएगा। CJP ने जोर देकर कहा कि यह बयानबाजी अलगाव को बढ़ावा देती है और संविधान के अनुच्छेद 14 और 15 का उल्लंघन करती है। इसके अलावा, राणे द्वारा 2047 तक भारत को एक इस्लामी राष्ट्र बनाने की एक समन्वित साजिश की मनगढ़ंत कहानी को सार्वजनिक चिंता का खतरनाक फायदा उठाने के रूप में बताया गया, जिसे पूरे समुदाय को अमानवीय बनाने के लिए तैयार किया गया था।

सिंधुदुर्ग जिला – 7 मार्च, 2025 को, CJP ने सिंधुदुर्ग के SP और कलेक्टर के पास कुंडल और सावंतवाड़ी में दिए गए भाषणों के संबंध में एक संयुक्त शिकायत दर्ज की। दक्षिणपंथी संगठनों द्वारा आयोजित इन कार्यक्रमों में राणे ने स्थानीय लोगों को "इस्लामीकरण" के बारे में चेतावनी दी और खुलेआम धमकियां दीं। सावंतवाड़ी में, राणे ने कथित तौर पर दर्शकों से कहा कि अगर कोई उनके धर्म पर "बुरी नजर" रखता है तो मामलों को "निपटाने" के लिए सीधे उनसे संपर्क करें और साफ तौर पर कहा कि वह यह सुनिश्चित करेंगे कि ऐसे लोग शुक्रवार को अपनी पूजा स्थल पर वापस न लौटें। CJP ने इसे सांप्रदायिक हिंसा के लिए स्पष्ट उकसावा और सुप्रीम कोर्ट के आदेशों का उल्लंघन बताया, जिसमें पुलिस को वक्ता की राजनीतिक स्थिति की परवाह किए बिना नफरत भरे भाषण के खिलाफ स्वतः कार्रवाई करने की आवश्यकता होती है।

नागपुर शहर – 24 अप्रैल, 2025 को, सिटीजन्स फॉर जस्टिस एंड पीस (CJP) ने महाराष्ट्र के अतिरिक्त पुलिस महानिदेशक (कानून और व्यवस्था) और नागपुर पुलिस आयुक्त के पास दक्षिणपंथी इन्फ्लुएंसर काजल हिंदुस्तानी (काजल सिंघाला) द्वारा दिए गए विभाजनकारी भाषण के संबंध में एक औपचारिक शिकायत दर्ज की। 19 फरवरी, 2025 को नागपुर में एक सार्वजनिक "शिवजन्मोत्सव" कार्यक्रम के दौरान दिए गए इस भाषण में भड़काऊ बातों और निराधार साजिश के सिद्धांतों के जरिए ईसाई और मुस्लिम समुदायों को निशाना बनाया गया था।

CJP ने कहा कि हिंदुस्तानी की बयानबाजी – जिसमें धर्मांतरण को "एक बोरी चावल" के बदले सौदा बताया गया और "लव जिहाद" की बात का इस्तेमाल किया गया – सुप्रीम कोर्ट के अमीश देवगन बनाम यूनियन ऑफ इंडिया (2021) 1 SCC 1 फैसले में स्थापित नफरत भरे बयान की परिभाषा को पूरा करती है। शिकायत में तर्क दिया गया है कि ऐसे बयानों का मकसद अविश्वास फैलाना, अल्पसंख्यक धार्मिक प्रथाओं को नीचा दिखाना और हाशिए पर पड़े वर्गों को अमानवीय बनाना है।

जलगांव पुलिस द्वारा पक्षपातपूर्ण कार्रवाई : CJP का हस्तक्षेप

CJP ने अक्टूबर 2025 में जलगांव में पुलिस द्वारा पेशेवर कार्रवाई के परेशान करने वाले उल्लंघन के बाद हस्तक्षेप किया। CJP ने महाराष्ट्र के पुलिस महानिदेशक (DGP) और जलगांव के पुलिस अधीक्षक के पास एक व्यापक शिकायत दर्ज की, जिसमें जामनेर पुलिस स्टेशन के अधिकारियों के खिलाफ तत्काल अनुशासनात्मक कार्रवाई की मांग की गई। जवाबदेही की यह मांग तब उठी जब पुलिसकर्मियों को शिव प्रतिष्ठान हिंदुस्तान द्वारा आयोजित एक सांप्रदायिक जुलूस में सार्वजनिक रूप से भाग लेते देखा गया, वही संगठन जिसके सदस्यों पर 20 साल के सुलेमान पठान की अगस्त 2025 में हुई क्रूर लिंचिंग का आरोप है।

यह शिकायत, जिसकी कॉपी महाराष्ट्र गृह विभाग और राष्ट्रीय मानवाधिकार आयोग को भी भेजी गई थी, में कहा गया है कि ऐसा व्यवहार पुलिस की शपथ और महाराष्ट्र पुलिस आचार नियमों का सरासर उल्लंघन है। CJP ने तर्क दिया कि आरोपी से जुड़े एक अतिदक्षिणपंथी समूह द्वारा आयोजित रैली में जांच अधिकारियों की भागीदारी न केवल एक नैतिक विफलता है, बल्कि निष्पक्षता के संवैधानिक सिद्धांत का पूरी तरह से पतन है। ऐसे कार्य आपराधिक जांच की अखंडता से गंभीर रूप से समझौता करते हैं और जनता का – विशेष रूप से पीड़ित परिवार का – कानूनी प्रक्रिया की निष्पक्षता में विश्वास तोड़ते हैं।

पठान परिवार के लिए न्याय की तलाश में, CJP ने संबंधित अधिकारियों के तत्काल निलंबन और सुलेमान पठान मामले की जांच एक स्वतंत्र एजेंसी को सौंपने की मांग की है। इसके अलावा, संगठन ने सभी सांप्रदायिक और नफरती अपराध मामलों में पुलिस की निष्पक्षता की आवश्यकता की पुष्टि करने के लिए राज्यव्यापी निर्देश जारी करने पर जोर दिया है।

बाजार में निगरानी पर रोक: मालाबार हिल घटना

नवंबर के आखिर में (25 नवंबर, 2025), CJP ने एक पूर्व राजनीतिक नेता के खिलाफ कार्रवाई की, जिसने मुंबई के मालाबार हिल में मुस्लिम विक्रेताओं के अनधिकृत "आधार चेक" किए थे। CJP ने इसे पुलिसिंग कार्यों का गैरकानूनी रूप से इस्तेमाल और अल्पसंख्यक समुदायों की आजीविका को बाधित करने के इरादे से धार्मिक प्रोफाइलिंग के रूप में पहचाना। पहचान पत्र मांगकर और हिंदू विक्रेताओं को भगवा झंडे लगाने का निर्देश देकर, इन लोगों ने दिखाई देने वाले अलगाव की एक प्रणाली लागू करने की कोशिश की। CJP की शिकायत में पुलिस से विक्रेताओं के व्यापार के अधिकार की रक्षा करने और निगरानी करने वाले लोगों के खिलाफ FIR दर्ज करने का आग्रह किया गया।

NCM द्वारा की गई कार्रवाई: राज सर्राफ के खिलाफ 25 नवंबर, 2025 को CJP द्वारा दायर शिकायत के बाद, राष्ट्रीय अल्पसंख्यक आयोग (NCM) ने मामले का संज्ञान लिया है और उचित जांच और कार्रवाई के लिए शिकायत संबंधित अधिकारियों को भेज दी है। शिकायत राष्ट्रीय अल्पसंख्यक आयोग, मालाबार हिल, ठाणे के कार्यालय से प्राप्त हुई थी और उसके बाद आगे की जांच के लिए वी. पी. मार्ग पुलिस स्टेशन को भेज दी गई। पुलिस अधिकारियों ने शिकायत मिलने की पुष्टि की है और कानून के अनुसार जांच प्रक्रिया शुरू कर दी है।

नफरत भरी सभाओं के खिलाफ प्रिवेंटिव एक्शन

## पुणे और गोवा में प्रस्तावित सांप्रदायिक लामबंदी के खिलाफ CJP का सक्रिय रुख

जनवरी में, CJP ने "हिंदू राष्ट्र जागृति" कार्यक्रमों को रोकने के लिए पुणे और गोवा पुलिस में दो शिकायतें दर्ज कीं। इस्लामफोबिया और आर्थिक बहिष्कार को बढ़ावा देने वाले आयोजक संगठनों के ट्रैक रिकॉर्ड पर प्रकाश डालते हुए, CJP ने अधिकारियों से संज्ञेय अपराधों को रोकने के लिए BNSS, 2023 की धारा 130 और 132 लागू करने का आग्रह किया। CJP ने अपनी शिकायतों में इस बात पर जोर दिया कि ऐसी सभाओं की अनुमति देने से मौलिक अधिकारों का उल्लंघन होगा और भारतीय आपराधिक कानून का उल्लंघन होगा, खासकर शांतिपूर्ण क्षेत्रों में सांप्रदायिक तनाव भड़काकर।

### CJP ने पुणे पुलिस से दक्षिणपंथी 'हिंदू राष्ट्र जागृति आंदोलन' कार्यक्रम को जब रोकने के लिए कहा

4 जनवरी, 2025 को, CJP ने पुणे पुलिस में एक औपचारिक शिकायत दर्ज की, जिसमें अगले दिन होने वाले "हिंदू राष्ट्र जागृति आंदोलन" के खिलाफ तत्काल प्रिवेंटिव एक्शन की मांग की गई। हिंदू जनजागृति समिति (HJS) द्वारा आयोजित इस कार्यक्रम ने समूह के "लव जिहाद," आर्थिक बहिष्कार और धार्मिक धर्मांतरण के बारे में भड़काऊ बयानबाजी के इतिहास के कारण चिंताएं बढ़ा दीं। CJP ने तर्क दिया कि ऐसी सभाएं सांप्रदायिक तनाव भड़काती हैं और संवैधानिक अधिकारों का उल्लंघन करती हैं, मुंबई के एक उदाहरण का हवाला देते हुए जहां सामाजिक सद्भाव बनाए रखने के लिए इसी तरह की रैली को अनुमति नहीं दी गई थी।

### CJP ने HJS के गोवा कार्यक्रम के खिलाफ निवारक कार्रवाई की मांग की

22 जनवरी, 2025 को, CJP ने गोवा पुलिस में एक और औपचारिक शिकायत दर्ज की, जिसमें 25 जनवरी को सांगुएम में होने वाले "हिंदू राष्ट्र जागृति सभा" कार्यक्रम के खिलाफ तत्काल प्रिवेंटिव एक्शन की मांग की गई। इंस्पेक्टर जनरल और पुलिस सुपरिटेंडेंट को भेजी गई शिकायत में ऑर्गनाइज़र, हिंदू जनजागृति समिति (HJS) से होने वाले संभावित खतरे पर जोर दिया गया था। यह एक ऐसा ग्रुप है जिसका नफरत भरी बातें करने और बांटने वाली बयानबाजी का पुराना रिकॉर्ड है। CJP ने इस पर कड़ी चिंता जताई, यह देखते हुए कि HJS अक्सर "लव जिहाद" जैसी बेबुनियाद साज़िशें फैलाता है और अल्पसंख्यकों के खिलाफ आर्थिक बहिष्कार की अपील करता है, जिससे एक विविध क्षेत्र में सांप्रदायिक तनाव भड़क सकता है।

### कानून के शासन में विश्वास फिर से बनाना

CJP के 2025 के हस्तक्षेप सिर्फ अपराधों की रिपोर्ट करने के बारे में नहीं थे बल्कि वे प्रशासनिक कार्रवाई के लिए एक खाका देने के बारे में थे। अपनी हैंडबुक, "नफरत-मुक्त राष्ट्र की ओर" के बांटने से, CJP ने पुलिस और जिला प्रशासनों को सुप्रीम कोर्ट के नवीनतम आदेश के बारे में बताया। हमारा दृढ़ विश्वास है कि नफरत के खिलाफ संघर्ष एक साझा दायित्व है, और NCM, NCSC, NHRC सहित अन्य संवैधानिक संस्थाओं तथा राज्य पुलिस और प्रशासन के साथ हमारा निरंतर हस्तक्षेप भारत के धर्मनिरपेक्ष और लोकतांत्रिक स्वरूप को पुनः प्राप्त करने के इस प्रयास की अगुवाई कर रहा है।

**Source: https://newstrack.com/india/tiruttani-odisha-migrant-attack-nhrc-notice-577071**

प्रवासी मजदूर सूरज पर हमले के मामले में NHRC ने तमिलनाडु सरकार को कारण बताओ नोटिस जारी किया

Tiruttani Odisha migrant attack: तमिलनाडु के तिरुत्तणी में ओडिशा के मजदूर पर बर्बर हमला, NHRC ने राज्य सरकार की लापरवाही पर जताई नाराजगी और नोटिस जारी किया। घायल युवक अभी अस्पताल से गायब है।

Newstrack/IANS | Published on: 10 Feb 2026 11:54 AM IST (Updated on: 10 Feb 2026 11:54 AM IST)

Tiruttani Odisha migrant attack: तमिलनाडु के तिरुत्तणी में ओडिशा के एक प्रवासी मजदूर पर हुए बर्बर हमले को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी ) ने राज्य सरकार की प्रतिक्रिया पर नाराजगी जताई है। आयोग ने एफआईआर दर्ज करने में देरी और घायल युवक के अस्पताल से रहस्यमय तरीके से गायब हो जाने को गंभीर लापरवाही बताते हुए तमिलनाडु सरकार से स्पष्टीकरण मांगा है।

यह घटना दिसंबर 2025 में तिरुवल्लूर जिले के तिरुत्तणी रेलवे स्टेशन के पास हुई थी। जानकारी के अनुसार, चार 17 वर्षीय नशे के आदी लड़कों ने एक ओडिया युवक पर धारदार हथियार (हंसिया) से हमला किया। इस हमले में युवक गंभीर रूप से घायल हो गया। बाद में उसकी पहचान ओडिशा के रहने वाले 20 वर्षीय के. सूरज के रूप में हुई।

घटना के बाद सूरज को अस्पताल में भर्ती कराया गया, जहां उसका बयान उसी दिन, यानी 27 दिसंबर 2025 को दर्ज कर लिया गया था। इसके बावजूद पुलिस ने एफआईआर अगले दिन 28 दिसंबर को दर्ज की। एनएचआरसी सदस्य प्रियंक कानूनगो ने कहा कि एफआईआर सोशल मीडिया के दबाव में दर्ज की गई, जो कानून व्यवस्था पर सवाल खड़े करती है।

सबसे चौंकाने वाली बात यह रही कि गंभीर रूप से घायल सूरज इलाज के दौरान अस्पताल से निकल गया और उसके बाद से उसका कोई पता नहीं चल पाया। तमिलनाडु सरकार ने आयोग को दिए जवाब में कहा कि पीड़ित घायल अवस्था में अस्पताल छोड़कर चला गया और अब सरकार के पास उसकी कोई जानकारी नहीं है।

इस पर प्रतिक्रिया देते हुए एनएचआरसी सदस्य प्रियंक कानूनगो ने इस पूरे मामले को सरकारी निकृष्टता की पराकाष्ठा बताया। उन्होंने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर लिखा कि राज्य सरकार न तो पीड़ित को ढूंढ पाई और न ही उसके परिवार तक पहुंचने का कोई प्रयास किया गया।

कानूनगो ने कहा कि घायल के अचानक गायब हो जाने के बाद भी प्रशासन ने उसे खोजने की कोई गंभीर कोशिश नहीं की, जो बेहद चिंताजनक है। इसी को ध्यान में रखते हुए एनएचआरसी ने तमिलनाडु के मुख्य सचिव को नोटिस जारी किया है।

आयोग ने राज्य सरकार को निर्देश दिए हैं कि पीड़ित को खोजकर उसका इलाज सुनिश्चित किया जाए, यह स्पष्ट किया जाए कि उसे 2 लाख रुपए का मुआवजा क्यों न दिया जाए, और पुलिस एवं प्रशासन की लापरवाही पर अब तक क्या कार्रवाई की गई है, इसका पूरा विवरण दिया जाए।

एनएचआरसी का कहना है कि यह मामला सिर्फ अपराध का नहीं, बल्कि मानवाधिकारों के गंभीर उल्लंघन का है। आयोग ने साफ संकेत दिया है कि यदि संतोषजनक जवाब नहीं मिला, तो आगे सख्त कार्रवाई की जा सकती है।

**Source: ETV Barat https://www.etvbharat.com/hi/state/more-than-15-thousand-encounters-in-up-in-8-years-know-what-is-the-rule-of-nhrc-uttar-pradesh-news-ups26021005341**

यूपी में 8 साल में 15 हजार से अधिक एनकाउंटर, जानिए हाईकोर्ट ने क्यों जताई हैरानी और क्या है NHRC का नियम

यूपी में एनकाउंटर और हाफ एनकाउंटर पर हाईकोर्ट ने काउंटर किया है. आंकड़े बताते हैं कि हर दिन पांच एनकाउंटर हो रहे हैं.

By ETV Bharat Uttar Pradesh Team

Published : February 10, 2026 at 8:54 PM IST

|Updated : February 10, 2026 at 9:28 PM IST

8 Min Read

लखनऊ (प्रशांत मिश्रा) : इलाहाबाद हाईकोर्ट ने उत्तर प्रदेश में बढ़ रहे एनकाउंटर और हाफ एनकाउंटर पर गहरी चिंता जताई है. जस्टिस अरुण कुमार देशवाल की सिंगल बेंच ने कहा कि पुलिस कानून से ऊपर नहीं है और अपराधी को सजा देना न्यायपालिका का काम है, न कि पुलिस का. कोर्ट ने कहा कि प्रमोशन, वाहवाही या सोशल मीडिया पर सुर्खियां बटोरने के लिए गोली चलाने की प्रवृत्ति न केवल गलत, बल्कि खतरनाक भी है. वहीं सूबे के मुखिया एनकाउंटर और हाफ एनकाउंटर को अपराधियों पर लगाम लगाने का प्रभावी तंत्र बता रहे हैं.

फर्जी एनकाउंटर मामले में गाजियाबाद की सीबीआई कोर्ट ने 9 पुलिस कर्मचारियों को दोषी करार दिया था. जिसमें से पांच कर्मचारियों को आजीवन कारावास व चार को पांच साल की सजा सुनाई थी. एटा में 2006 में हुए फर्जी एनकाउंटर मामले में सीबीआई कोर्ट ने 9 पुलिस वालों के सजा सुनाई थी. यह फैसला कोर्ट ने 16 साल बाद सुनाया था. पुलिस पर आरोप था कि उसने 2006 में राजा राम नाम के एक बढ़ाई को फर्जी एनकाउंटर में मार दिया. उसकी पत्नी ने हाईकोर्ट में अपील की. मामले को सीबीआई को सौंपा गया. लंबी सुनवाई के बाद आरोपी पुलिस कर्मचारियों को सजा मिली.

एनकाउंटर को सही व गलत साबित करना कानूनी पहलू : पूर्व डीजीपी एके जैन ने बताया, एनकाउंटर को सही और गलत ठहराना एक कानूनी मामला है. एनकाउंटर के बाद पुलिस को जांच व कानूनी प्रक्रिया से गुजरना पड़ता है, ऐसे जो एनकाउंटर गलत होते हैं उसमें कार्रवाई भी होती है. एनकाउंटर के बाद घटना की FIR दर्ज कराई जाती है. एक अलग टीम विवेचना करती है. इसके बाद फाइनल रिपोर्ट या फिर चार्जशीट कोर्ट में पेश की जाती है.

कोर्ट तथ्यों के आधार पर एनकाउंटर को सही या गलत मानता है. कानूनी पहलू होने के नाते सीधे तौर पर एनकाउंटर पर राय बनाना ठीक नहीं है. समाजवादी पार्टी सरकार ने पुलिस विभाग में आउट ऑफ टर्न प्रमोशन पर रोक लगा दी थी, जो आज भी लागू है. यह बात सही है कि पुलिस विभाग में कुख्यात अपराधियों, डकैतों के खिलाफ कार्यवाही या एनकाउंटर करने वाले पुलिस कर्मचारी के सम्मान में स्टेट गवर्नमेंट केंद्र सरकार के पास गैलेंट्री मेडल के लिए भेजती है.

NHRC कर सकता है एनकाउंटर की जांच : मानवाधिकार आयोग के सदस्य जस्टिस राजीव लोचन मेहरोत्रा ने बताया, एनकाउंटर के फर्जी होने की संभावना पर राष्ट्रीय मानवाधिकार आयोग (NHRC) खुद संज्ञान लेकर मामले की जांच कर सकता है. एनकाउंटर फर्जी साबित होने पर पीड़ित को मुआवजा दिया जाता है. एनकाउंटर करने वाले पुलिस कर्मचारियों पर कार्यवाही की सिफारिश भी करता है.

राष्ट्रीय मानवाधिकार आयोग इस बात का ध्यान रखना है कि पुलिस की कार्यवाही में संविधान के अनुच्छेद 21 जीवन के अधिकार का उल्लंघन न किया जाए. इसके लिए राष्ट्रीय मानवाधिकार आयोग को तमाम अधिकार मिले हैं.

एनकाउंटर स्पेशलिस्ट कहलाना भाता है पुलिसकर्मियों को : हाईकोर्ट के वकील वीर बहादुर सिंह ने कहा, भले ही एनकाउंटर को सही या गलत कहना कानूनी मामला है, लेकिन इसमें कोई दो राय नहीं है कि पुलिस विभाग में एनकाउंटर करने वाले पुलिस कर्मचारियों का एक अलग ही रुतबा होता है. पुलिस अधिकारियों की काबिलियत को एनकाउंटर की संख्या के आधार पर मापा जाता है. यूपी पुलिस में तमाम ऐसे अधिकारी कर्मचारी हैं, जो एनकाउंटर स्पेशलिस्ट के नाम से जाने जाते हैं और एनकाउंटर के बदले गैलंट्री मेडल भी मिले हैं.

पुलिस पर दर्ज हुई थी एफआईआर, हाईकोर्ट ने कर दी थी रद्द : हाईकोर्ट के वकील वीर बहादुर सिंह ने बताया, अगर किसी के साथ फेक एनकांउटर होता है, तो वह पुलिस के खिलाफ कार्यवाही के लिए कोर्ट की मदद ले सकता है. लखनऊ में अजीत सिंह हत्याकांड के आरोपी गिरधारी के एनकाउंटर के मामले में लखनऊ के अधिवक्ता प्रांशु अग्रवाल ने जिला कोर्ट से पुलिस पर एफआईआर दर्ज करने का आदेश कराया था. हालांकि, जिला कोर्ट के आदेश के खिलाफ पुलिस कर्मचारियों को हाईकोर्ट से राहत मिल गई थी. हाईकोर्ट ने सिविल कोर्ट के आदेश को रद्द कर दिया था.

70 एनकाउंटर करने वाले डीके शाही को मिला था आउट ऑफ टर्म प्रमोशन : उत्तर प्रदेश पुलिस में एनकाउंटर स्पेशलिस्ट के नाम से मशहूर डिप्टी एसपी डीके शाही को गणतंत्र दिवस के मौके पर गैलेंट्री मेडल से नवाजा गया है. डीके शाही को पंकज यादव को एनकाउंटर में मार गिराने के लिए यह वीरता पुरस्कार दिया गया है. डीके शाही को अब तक पांच गैलेंट्री मेडल, मुख्यमंत्री वीरता पुरस्कार, डीजीपी गोल्ड सिल्वर व ब्राउन मेडल मिल चुका है.

डीके शाही ने अब तक 70 से अधिक कुख्यात अपराधियों का एनकाउंटर किया है. पुलिस विभाग में रहते हुए अपराधियों के खिलाफ प्रभावी कार्यवाही करने के लिए वर्ष 2010 में डीके शाही को आउट ऑफ टर्न प्रमोशन देते हुए सब इंस्पेक्टर से इंस्पेक्टर बनाया गया था. 2018 में डीके शाही डिप्टी एसपी के पद पर

प्रमोट हुए. डीके शाही वर्तमान में यूपी एसटीएफ में तैनात हैं.

एनकाउंटर के बाद वीरता पुस्कार से सम्मानित होने वाले कर्मचारी -

23 सितंबर 2024 : उन्नाव के थाना अंचलगंज में एसटीएफ की एक लाख के इनामी अनुज प्रताप सिंह से मुठभेड़ हुई. इलाज के दौरान अनुज की मौत हो गई. संतोष कुमार सिंह निरीक्षक एसटीएफ लखनऊ, सौरभ मिश्र उपनिरीक्षक एसटीएफ फील्ड इकाइ अयोध्या, मुख्य अरक्षी कवीन्द्र साहनी एसटीएफ लखनऊ को भारत सरकार वीरता पुरस्कार से सम्मानित किया गया.

21 मार्च 2022 : वाराणसी (ग्रामीण) के थाना लोहता में एसटीएफ की दो लाख के इनामी अपराधी मनोज सिंह से मुठभेड़ हुई. इलाज के दौरान मौत हो गई. विनोद कुमार सिंह अपर पुलिस अधीक्षक, एसटीएफ फील्ड इकाई, वाराणसी, अमित श्रीवास्तव निरीक्षक, एसटीएफ फील्ड इकाई, वाराणसी, मुख्य आरक्षी बैजनाथ राम एसटीएफ फील्ड इकाई, वाराणसी. मुख्य आरक्षी मनोज कुमार सिंह एसटीएफ फील्ड इकाई, वाराणसी को वीरता पुरस्कार मिला.

27 जून 2023 : कौशाम्बी के थाना मझंनपुर में 25 लाख के इनामी बदमाश गुफ्रान को एसटीएफ ने एनकाउंटर में मार दिया. अतुल चतुर्वेदी उप निरीक्षक, एसटीएफ, लखनऊ, प्रदीप कुमार उपनिरीक्षक, एसटीएफ, लखनऊ, मुख्य आरक्षी सुशील कुमार को भारत सरकार वीरता पुस्कार दिया गया है.

7 अगस्त 2024 : मथुरा के थाना फरहा में एसटीएफ टीम ने एक लाख के इनामी पंकज यादव का एनकाउंटर किया. पुलिस कर्मचारी राकेश, अपर पुलिस अधीक्षक एसटीएफ फील्ड इकाई आगरा. धर्मेश कुमार शाही पुलिस उपाधीक्षक, एसटीएफ, लखनऊ, सत्य प्रकाश सिंह उपनिरीक्षक, एसटीएफ फील्ड इकाई, गोरखपुर. यशवन्त सिंह उपनिरीक्षक, एसटीएफ फील्ड इकाई, गोरखपर को वीरता पदक दिया गया.

एनकाउंटर पर सीएम योगी ने क्या कहा : हाईकोर्ट के कमेंट के बाद मुख्यमंत्री योगी आदित्यनाथ ने पुलिस के सामने आने वाली चुनौतियों का जिक्र किया. कहा, जब अपराधी सामने से गोली चल रहे होते हैं, तो हमारे पुलिस कर्मचारी गोली चलाने के लिए मजबूर होते हैं. ऐसा नहीं है कि सामने से गोली आ रही है और हम हाथ पैर हाथ धरे बैठे रहेंगे. पुलिस को असलहा चलाने की ट्रेनिंग इसीलिए दी जाती है कि अपराधियों के खिलाफ प्रभावी कार्यवाही की जाए. वहीं एडीजी लॉ एंड ऑर्डर, चीफ एसटीएफ अमिताभ यश ने कहा कि फेक एनकाउंटर का विषय कोर्ट से सबंधित है. इसपर कुछ कहना मेरा विषय नहीं है.

सपा बोली- बड़ी संख्या में लोग जाएंगे जेल : समाजवादी पार्टी के नेता उदयवीर सिंह ने कहा कि कोर्ट ने जो बात कही है यह उत्तर प्रदेश का हर नागरिक समझ रहा है. हर घटना में लिखा जाता है कि अपराधी पुलिस का हथियार छीन के भागने की कोशिश करता है और मारा जाता है. यह कहानी अब आम हो चुकी है. तथ्य सामने आएंगे तो पता चलेगा कि बड़ी संख्या में हत्या व अपाहिज करने वाले लोग जेल जाएंगे.